

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
ALMIGHTY ADVERTISING PRIVATE LIMITED**

RELEVANT PARTICULARS

| | |
|---|--|
| 1. Name of Corporate Debtor | ALMIGHTY ADVERTISING PRIVATE LIMITED |
| 2. Date of incorporation of Corporate Debtor | 06/03/2009 |
| 3. Authority under which Corporate Debtor is incorporated / registered | RoC- Delhi |
| 4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor | U74900DL2009PTC188244 |
| 5. Address of the registered office and principal office (if any) of Corporate Debtor | 2nd Floor, E-172, Masjid Moth, Greater Kailash II, South Delhi, New Delhi-110048 |
| 6. Insolvency commencement date in respect of Corporate Debtor | 1st July, 2024. However, the same was communicated to the IRP along with copy of order on 12th July, 2024 |
| 7. Estimated date of closure of insolvency resolution process | 28th December, 2024 (180 days from the Insolvency Commencement date which is 1st July, 2024) |
| 8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional | MANSIJ ARYA Reg. No.: IBBI/IPA-002/IP-N00907/2019-2020/12939 AFA valid upto: 03/12/2024 |
| 9. Address & email of the interim resolution professional, as registered with the board | B-182, Surajmal Vihar, East Delhi, Near Sanatan Dharm Mandir, Delhi-110092 Email : pcsmansij@gmail.com |
| 10. Address and e-mail to be used for correspondence with the Interim Resolution Professional | B-182, Surajmal Vihar, East Delhi, Near Sanatan Dharm Mandir, Delhi-110092 Email : cirpalmighty@gmail.com |
| 11. Last date for submission of claims | 26th July, 2024 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional | Not Applicable as per information available with IRP till date |
| 13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class) | Not Applicable as per information available with IRP till date |
| 14. (a) Relevant forms and (b) Details of authorized representatives are available at: | (a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable as per information available with IRP till date |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Almighty Advertising Private Limited** on **1st July, 2024** (Copy of Order received on 12th July, 2024)

The creditors of **Almighty Advertising Private Limited**, are hereby called upon to submit their claims with proof on or before **26th July, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- NOT APPLICABLE

Submission of false or misleading proofs of claim shall attract penalties.

Sd/
MANSIJ ARYA

Date : 14.07.2024
Place: New Delhi

Interim Resolution Professional of Almighty Advertising Private Limited
Registration No: IBBI/IPA-002/IP-N00907/2019-2020/12939

Mansij Arya
 Insolvency Professional
 Reg. No. IBBI/IPA-002/IP-N00907/2019-20/12939
 Reg. Add.: B-182, Surajmal Vihar, Delhi-110092
 Mail: pcsmansij@gmail.com

E-AUCTION SALE NOTICE
GRD TRUCKS PRIVATE LIMITED (IN LIQUIDATION)
 Reg. Off.: 1st Floor, C-84, Janpath Lal Kothi Scheme, Jaipur, Rajasthan, 302015
 Liquidator: Vijay Kishore Saxena
 Liquidator Correspondence Address: D-69 (LGF), East of Kailash, New Delhi-110065
 Email: cirp.grd@gmail.com Contact No.- 9540011155

E-Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date of Auction: 12.08.2024, Time of Auction: 3.00 pm to 4:00 pm
(With unlimited extension of 5 minutes each)

Sale of Assets owned by GRD Trucks Private Limited (In Liquidation) forming part of Liquidation Estate of GRD Trucks Private Limited in possession of the Liquidator, appointed by the Honble National Company Law Tribunal, Jaipur vide order dated 12.10.2023. The sale of assets will be done by the undersigned through the e-auction platform https://bankauctions.in

| Asset | (Amount in Rs.) |
|---|---|
| Sale /Transfer/ Surrender of Trade Receivables of Corporate Debtor M/s GRD Trucks Private Limited | Reserve Price EMD Incremental Value 8,43,000/- 84,300/- 20,000/- |

Terms and Condition of the E-auction are as under:
 1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS AND NO RECOURSE BASIS" through approved service provider M/s. Closure.
 2. Time Line for Auction process is as follows:
 Last date Submission of Eligibility docs by Prospective Bidder: 30.07.2024
 Last date for Inspection and Due Diligence of Assets under Auction by Qualified Buyer: 07.08.2024
 Last date to deposit EMD: 09.08.2024
 Date of Auction: 12.08.2024

3. The Complete E-Auction process document containing details of the Assets, of auction Bid Form, General Terms and Conditions of online auction sale are available on the website of the Liquidator and can be shared on specific request.
 4. For further clarifications, please contact the undersigned

Date: 15.07.2024
 Place: New Delhi
 Vijay Kishore Saxena
 Liquidator
 IBB/1PA-001/IP-P01766/2019-2020
 Email: cirp.grd@gmail.com Contact No.- 9540011155

उपरोक्त सूचित किया जाता है कि निम्नलिखित जमानों में स्थित औद्योगिक क्षेत्रों में विद्युत विकास/अवसूचना कार्य हेतु सूचीबद्ध एवं अन्य सरकारी विभागों/सार्वजनिक उपक्रमों/निगमों/प्राधिकरणों/परिषदों/नगर विकासों में अर्ह श्रेणी के पंजीकृत फर्मों/डेकोराटर्स से पूर्णकालीन ई-निविदा आमंत्रित की जाती है।

| क्र.सं. | कार्य का नाम | अंदाजित लागत (₹) |
|---------|--|------------------|
| 1 | Providing & Fixing cantilever gantry sign board Road & Direction board at I.A. Mathura Site-B, Distt. Mathura | 22.43 |
| 2 | Providing & Fixing cantilever gantry sign board Road Direction board & guide map at I.A. Sikandra Site-A, Site-B, site-C E.P.I.P. Foundry Nagar I.M.C. & Leather Park Distt. Agra. | 33.03 |
| 3 | Estimate for C/o Cabin and Repair work for new Staff in SM & RM Office, CD-5, UPSIDA, E.P.I.P. AGRA. | 25.13 |

निविदा दिनांक 15.07.2024 को पूर्वान्ह 11:00 बजे से दिनांक 06.08.2024 को अपराह्न 5:00 बजे तक अपलॉड की जा सकती है। प्राय ई-निविदा को दिनांक 07.08.2024 को पूर्वान्ह 11:00 बजे या इसके पर्याय चोकरा जा सकता है। निविदापत्राळां द्वारा अपलॉड किये गये समस्त शर्त प्रश्नों की मूल प्रतियां को पंजीकृत डाक अवरॉड काफिलेसत तक से दिनांक 06.08.2024 की सायं 5:00 बजे तक कार्यालय में प्राप्त किया जा सकता है। निविदा को ई-निविदा पोर्टल पर ही भरना है। निविदा सार्वजनिक विस्तृत जानकारी के लिए निम्नलिखित वेबसाइट पर जा सकते हैं।

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ALMIGHTY ADVERTISING PRIVATE LIMITED
RELEVANT PARTICULARS

| | |
|---|--|
| 1. Name of Corporate Debtor | ALMIGHTY ADVERTISING PRIVATE LIMITED |
| 2. Date of incorporation of Corporate Debtor | 06/03/2009 |
| 3. Authority under which Corporate Debtor is incorporated / registered | RoC- Delhi |
| 4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor | U74900DL2009PTC188244 |
| 5. Address of the registered office and principal office (if any) of Corporate Debtor | 2nd Floor, E-172, Masjid Moh, Greater Kailash II, South Delhi, New Delhi-110048 |
| 6. Insolvency commencement date in respect of Corporate Debtor | 1st July, 2024. However, the same was communicated to the IRP along with copy of order on 12th July, 2024 |
| 7. Estimated date of closure of insolvency resolution process | 28th December, 2024 (180 days from the Insolvency Commencement date which is 1st July, 2024) |
| 8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional | MANSIJ ARYA Reg. No.: IBB/1PA-002/IP-N00907/2019-2020/12939 AFA valid upto: 03/12/2024 |
| 9. Address & email of the interim resolution professional, as registered with the board | B-182, Surajmal Vihar, East Delhi, Near Sanatan Dharm Mandir, Delhi-110092 Email: pcsmansij@gmail.com |
| 10. Address and e-mail to be used for correspondence with the Interim Resolution Professional | B-182, Surajmal Vihar, East Delhi, Near Sanatan Dharm Mandir, Delhi-110092 Email: cirpalmighty@gmail.com |
| 11. Last date for submission of claims | 26th July, 2024 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional | Not Applicable as per information available with IRP till date |
| 13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class) | Not Applicable as per information available with IRP till date |
| 14. (a) Relevant forms and (b) Details of authorized representatives are available at: | (a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable as per information available with IRP till date |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Almighty Advertising Private Limited on 1st July, 2024 (Copy of Order received on 12th July, 2024).
 The creditors of Almighty Advertising Private Limited, are hereby called upon to submit their claims with proof on or before 26th July, 2024 to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA-NOT APPLICABLE.
 Submission of false or misleading proofs of claim shall attract penalties.
 Date: 14.07.2024
 Place: New Delhi
 Interim Resolution Professional of Almighty Advertising Private Limited
 Registration No.: IBB/1PA-002/IP-N00907/2019-2020/12939
MANSIJ ARYA

SMFG India Home Finance Company Ltd.
 (Formerly Fullerton India Home Finance Co. Ltd.)
 Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kuria Complex, Bandra (E), Mumbai - 400051.
 Regd. Off.: Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Maduravoyal, Chennai - 600 095.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [(Appendix IV) Rule 8(1)]

WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Company Ltd. (Formerly Fullerton India Home Finance Co. Ltd.) a Housing Finance Company [duy registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFC") under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 9 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFC" for an amount as mentioned herein under and interest thereon.

| Sl. No. | Name of the Borrower(s) / Guarantor(s) LAN | Description of Secured Assets (Immovable Property) | Demand Notice Date & Amount | Date of Possession |
|---------|--|--|--|-------------------------------------|
| 1. | LAN:- 616639211322813 1. Brijesh Ranjan Shrivastava, S/o. Mahandra Nath Shrivastava 2. Sarita Shrivastava, W/o. Mr. Brijesh Ranjan Shrivastava | Part Portion of Arazi No. 133, Rakba (Area) 25.71 Sq. meter, Situated In Muza- Bandhva Tahipur, Pargana - Jhansi, Tehsil - Phulpur, District - Prayagraj, In Which On Ground Floor 25.71 Sq. Meter and On First Floor 9.29 Sq. meter, Total 35 Sq. meter Area Has Been Constructed. Bounded as Under:- East :- House of Other, West :- Plot Of Other, North :- 15 Ft Broad Raasta, South :- Plot of Renu Pandey. | 19.04.2024 Rs. 16,18,682/- (Rs. Sixteen Lakh Eighteen Thousand Six Hundred Eighty Two Only) as on 18.04.2024 | 11.07.2024 (Symbolic Possession) |

Date: 15/07/2024
 Place: Prayagraj, Uttar Pradesh
 Authorized Officer, SMFG INDIA HOME FINANCE COMPANY LIMITED
 (Formerly Fullerton India Home Finance Co. Ltd.)

POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janalakshmi Financial Services Limited), under the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Act, 2002 issued demand notice to the borrower(s)/ Co-borrower (s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable, incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

| Sr. No. | Loan No. | Borrower/ Co-Borrower/ Guarantor/Mortgagor | 13(2) Notice Date/ Outstanding Due (in Rs.) as on | Date/ Type of Possession |
|---------|-------------------------------|--|--|-----------------------------------|
| 1 | 4608941000039 & 4608942000055 | 1.) Mr. Toni Since deceased represented by it's Legal Heir Heir a) Mr. Basesser Lal b) Mrs. Deepika Rani (Applicant), 2) Mr. Basesser (Co-Applicant) 3) Mrs. Deepika Rani (Co-Applicant) | 29.02.2024 Rs.17,07,841/- (Rupees Seventeen Lakh Seven Thousand Eight Hundred Forty One Only) as on 26.02.2024 | 09.07.2024 Symbolic Possession |

Description of Secured Asset: A Plot/ House Comprised in Khewarli Khatoni No. 69, Min Khatoni No.71, Khasra No.10/14 Rakba 8 Kanal 150/4 Bakdar 3.6 Marla 111 Sq Gaj, Khewarli 290, Khatoni No.345, Khasra No. Rakba 2 Kanal 16 Marla Part 150/6534 Part Bakdar 1.3 Marla 39 Sq Rakba 5 Marla * 150 Sq Gaj H.B. No.456. Jamabandi for the Year 2017-2018, Sarabati Nagar, Tehsil Jagadhri, Distt Yamunanagar Haryana Registered 1395 Dated 6.01.2020. Owned By Mrs. Deepika Rani W/o Toni. Bounded East: Plot, West: Street, North: Gali.

Whereas the Borrower(s)/Co-Borrower(s)/ Guarantor(s)/ Mortgagor(s), mentioned above have failed to repay the amounts due, notice is hereby given to the Borrower(s)/Co-Borrower(s)/ Guarantor(s) and to the Public in general that the authorized officer of Jana Small Finance Bank Limited has taken possession of the properties/secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the date mentioned above. The Borrower(s)/Co-Borrower(s)/ Mortgagor(s) mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/secured assets and any dealings with the said properties/secured assets will be subject to the charge of Jana Small Finance Bank Limited.

Date: 15.07.2024
 Place: Haryana
 Sd/- Authorised Officer,
 Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK
 (A scheduled commercial bank)
 Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi - 110005

"IMPORTANT"

Whilst care is taken prior to acceptance of any advertisement copy, it is not possible to verify its accuracy. (P) Limited cannot be held responsible for any loss or damage to the advertiser or any other person or association or individuals arising from newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

GLOBAL CAPRI GLOBAL CAPITAL LIMITED
 Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013, Circle Office :-9B, 2nd Floor, Pusa Road, New Delhi - 110060

DEMAND NOTICE

Under Section 13(2) of the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorized Officer of Capri Global Capital Limited (CGCL) under Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act, call upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also mentioned below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to CGCL, within 60 days from the publication of this Demand Notice, the amounts indicated herein below, together with further applicable interest from the date(s) mentioned below till the date of payment and/or realization of the said amounts. If any, executed by the said Borrower(s), as security for due repayment of the loan, the following assets have been mortgaged to CGCL by the said Borrower(s) respectively.

| S. No. | Name of the Borrower(s)/ Guarantor(s) | Demand Notice Date and Amount | Description of secured asset (immovable property) |
|--------|--|-------------------------------|--|
| 1. | (Loan No. 1) (Old) (New Branch) M/s Sunita (Proprietor) (Borrower) (Co-Borrower) | 02-Jul-24 Rs. 5779215 | Property No. 1 All Piece and Parcel of Property having land and building being Land bearing Khawat No. 18, Khata No. 53, Murabba/Rect No. 16, Killa No. 21 Min (1-0), i.e., 605 Sq. Yds., Village Kishanpura, Tehsil and District Jind, Haryana 126102 Being Boundaries as Under: East: Remaining Other's Land West: Gali 33 Ft Wide North: Property of Sh. Rakesh Gupta S/o. Remaining Land of Others Property No. 2 All Piece and Parcel of Property having land and building being Land (Area Admeasuring 550 Sq. Yds or 18 Marla 1 Sarsal) (1/5 share of 9 Kanal 5 Marla 8 Sarsal) out of Land Admeasuring 46 Kanal 9 Marla, bearing Khawat No. 281, Khata No. 345, Murabba/Rect No. 31, Killa No. 4 (8-0), 7 (8-0), 14 (8-0), 24 (8-0) and Murabba/Rect No. 38, Killa No. 41 (6-9), Village Kishanpura, Raghu Nagar Colony, Tehsil and District Jind, Haryana 126102 Being Boundaries as Under: East: Other Owner West: Other Owner North: Other Owner South: Gali 40 Ft Wide |

If the said Borrower(s) shall fail to make payment to CGCL as aforesaid, CGCL shall proceed against the above secured assets under Section 13(4) of the Act and the application of the said Act, entirely at the risks of the said Borrower(s) as to the costs and consequences. The said Borrower(s) are prohibited under the Act from transferring, mortgaging, hypothecating, leasing, or otherwise disposing of the said secured assets, whether by way of sale, lease or otherwise without the prior written consent of CGCL. Any person who contravenes or abets contravention of the provisions of the said Act/Rules made the offender, shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 15/07/2024
 Place: Jind
 Sd/- (Authorized Officer) For Capri Global Capital Limited (CGCL)

punjab national bank **CIRCLE SASTRA MOGA**
 Together for the better

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being "Authorized Officer" of Punjab National Bank, Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the security interest (Enforcement) Rules, 2002, issued a demand notice under Section 13(2) of SARFAESI Act 2002 calling upon the following borrower(s)/Guarantor(s) to repay the amount mentioned in notice within 60 days from the date of receipt of the said notice.

The Borrower(s)/Guarantor(s) having failed to repay the amount notice is hereby given to the Borrower(s)/Guarantor(s) and the public in general that the undersigned has taken Symbolic possession of the property described here below in Exercise of the power conferred on him under section 13(4) of said ACT read with rule 8 of the Security Interest Enforcement Rules, 2002.

The Borrower(s)/Guarantor(s) in particular & the public in general is hereby cautioned not to deal with the said property and dealing with the property will be subject to the charge of the Punjab National Bank, for an amount details mentioned herein below.

The Borrower(s)/ Guarantor(s) attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset(s).

| Name of the Branch Borrower(s)/Guarantor(s)/ Mortgagor(s) | Description of the Property Mortgaged | Date of Demand Notice | Date of Possession | Amount Outstanding |
|--|---|-----------------------|--------------------|---|
| B/O : Guruharsahal Borrower : M/s Pankaj Trading Company, Ram Chowk Guruharsahal, through its partners namely Parampreet Makkar & Charanjit Makkar, Guarantor : Smt. Karamjit Kaur Makkar W/o Sh. Charanjit Singh Makkar Ram Chowk, Near Canara Bank, Guruharsahal. | All the part and Parcel of the Property Consisting of Residential House/Land measuring Plot measuring 3 Marlas 3 Sarsal 2/3 share of khasra No. 14 (0-5-0), Khawat No. 640, Khatauni No. 811 as Per Jamabandi for the year 2010-2011. The Property is registered in the name of Sh. Charanjit Singh Makkar S/o Sh. Harbel Singh Vide Sale Deed Vasika No.1379 dated, 14.06.2004 at sub-Registered Guruharsahal. Boundaries as under : East:-21' Shudeek Chand Bindra, North:- 35' Sh. Jagdish Chand, West:- 21' Street (Ram Chowk Wall), South:- 35' Sh. Charanjit Singh. | 15.06.2021 | 09.07.2024 | Rs. 21,94,396.72 (Rupees Twenty one Lakh Ninety Four Thousand Three Hundred Ninety Five and Seventy Two Paisa Only) as on 31.03.2021 Plus Interest and Other Charges w.e.f. 01.04.2021. |
| B/O : Guruharsahal Borrower : M/s M A Naktala Commission Agent, Prop. Sh. Sham Lal S/o Madan Lal, Shop no. 177 New Grain Market, Guruharsahal. Guarantor : Raj Kumar S/o Sh. Sohan Lal Basti Guru Karam Singh Guruharsahal. | All that part and parcel of the property consisting of Commercial Shop no. 177, Situated at Grain Market, Guruharsahal Reg. vide Sale Deed No. 204 dated 18.04.2013, measuring 16.6 feet X 50 feet, Tehsil Guruharsahal, District Ferozepur, Name of mortgagor Sh. Sham Lal S/o Sh. Madan Lal, Resident of Green Avenue Colony, Guruharsahal (Rural) District Ferozepur. Bounded By as per sale deed. On the North : Plot No. 176. On the South : Shop No. 178 (M/s Surjan Mal Nathu Ram), On the East : Agriculture Land, On the West-Street. | 02.09.2019 | 09.07.2024 | Rs. 25,84,943.28 (Rupees Twenty Five Lakh Eighty Four Thousand Nine Hundred Forty Three and Paisa Twenty Eight Only) as on 31.08.2019 Plus Interest and other Charges w.e.f. 01.09.2019. |

Date : 09.07.2024
 Place : Moga
 Authorized Officer

SHIVALIK SMALL FINANCE BANK LTD.
 Registered Office : 501, Salcon Aurum, Jasola District Centre, New Delhi - 110025
 CIN : U65900DL2020PLC366027

AUCTION NOTICE

The following borrowers of Shivalik Small Finance Bank Ltd. are hereby informed that Gold Loan's availed by them from the Bank have not been adjusted by them despite various demands and notices including individual notices issued by the Bank. All borrowers are hereby informed that it has been decided to auction the Gold ornaments kept as security with the Bank and accordingly 29.07.2024 has been fixed as the date of auction at 03:00 pm in the branch premises from where the loan was availed. All, including the borrowers, account holders and public at large can participate in this auction on as per the terms and conditions of auction.

| Branch | Account No. | Acct Holder name | Father's/ Spouse Name | Address | Ac opening Date | Payoff |
|-----------|--------------|------------------|-----------------------|---|-----------------|----------|
| GHAZIABAD | 101542511782 | SALIG RAM | S/O BHAGAT RAM | 26/1,UP MAHAL,BHAGAT RAM,THANGAR VILL,166/1, SHIMLA,THANGAR POST, THANGAR POST SHIMLA HIMACHAL PRADESH 171210 | 05/06/2023 | 49940.28 |
| GHAZIABAD | 101542512237 | SALIG RAM | S/O BHAGAT RAM | 26/1,UP MAHAL,BHAGAT RAM,THANGAR VILL,166/1,SHIMLA,THANGAR POST, THANGAR POST SHIMLA HIMACHAL PRADESH 171210 | 04/09/2023 | 44356.45 |

Auction date is 29.07.2024 @ 03:00 pm.

The Bank reserves the right to delete any account from the auction or cancel the auction without any prior notice.
 Authorised Officer, Shivalik Small Finance Bank Ltd.

THE BUSINESS DAILY.

FINANCIAL EXPRESS

FOR DAILY BUSINESS.

financialexpress.com

New Delhi

For All Advertisements Booking Call : 0120-6651214

प्रपत्र ए

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

ऑलमाइटी एडवर्टाइजिंग प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

| | |
|--|--|
| 1. कार्पोरेट देनदार का नाम | ऑलमाइटी एडवर्टाइजिंग प्राइवेट लिमिटेड |
| 2. कार्पोरेट देनदार के निगमन की तिथि | 06 मार्च, 2009 |
| 3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है | रजिस्ट्रार ऑफ कम्पनीज—दिल्ली |
| 4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या | U74900DL2009PTC188244 |
| 5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता | दूसरी मंजिल, ई-172, मस्जिद मोठ, ग्रेटर कैलाश II, दक्षिण दिल्ली, नई दिल्ली-110048 |
| 6. कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि | 01 जुलाई 2024 हालांकि, 12 जुलाई, 2024 को आदेश की प्रति के साथ आईआरपी को इसकी सूचना दे दी गई थी |
| 7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि | 28 दिसंबर, 2024 (दिवालियापन प्रारंभ तिथि से 180 दिन जो 01 जुलाई 2024 है) |
| 8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर | मनसिज आर्य पंजी. सं.:IBBI/PA-002/IP-N00907/2019-2020/12939 एएफए : 03 दिसंबर, 2024 तक वैध |
| 9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है | बी-182, सूरजमल विहार, पूर्वी दिल्ली, सनातन धर्म मंदिर के पास, दिल्ली-110092 ईमेल : pcsmansij@gmail.com |
| 10. अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल | बी-182, सूरजमल विहार, पूर्वी दिल्ली, सनातन धर्म मंदिर के पास, दिल्ली-110092 ईमेल : cirpalmighty@gmail.com |
| 11. दावा प्रस्तुत करने हेतु अंतिम तिथि | 26 जुलाई, 2024 |
| 12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई | आज तक आईआरपी के पास उपलब्ध जानकारी के अनुसार लागू नहीं |
| 13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम) | आज तक आईआरपी के पास उपलब्ध जानकारी के अनुसार लागू नहीं |
| 14. (क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है: | (क) वेबलिंग: https://ibbi.gov.in/home/downloads (ख) आज तक आईआरपी के पास उपलब्ध जानकारी के अनुसार लागू नहीं |

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण ने दिनांक 01 जुलाई, 2024 को ऑलमाइटी एडवर्टाइजिंग प्राइवेट लिमिटेड के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है। (आदेश की प्रति 12 जुलाई, 2024 को प्राप्त हुई)

ऑलमाइटी एडवर्टाइजिंग प्राइवेट लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 26 जुलाई 2024 को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

प्रविष्टि संख्या 12 के सामने सूचीबद्ध किसी वर्ग से संबंधित एक वित्तीय लेनदार को, फॉर्म सीए में वर्ग [वर्ग निर्दिष्ट करें] के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के सामने सूचीबद्ध तीन दिवालियापन पेशेवरों में से अपने अधिकृत प्रतिनिधि की पसंद का संकेत देना होगा - लागू नहीं

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/-

मनसिज आर्य

दिनांक: 14.07.2024

अंतरिम समाधान प्रोफेशनल, ऑलमाइटी एडवर्टाइजिंग प्राइवेट लिमिटेड

स्थान: नई दिल्ली

पंजीकरण सं.:IBBI/PA-002/IP-N00907/2019-2020/12939

Mansij Arya
Insolvency Professional
Reg. No. IBBI/PA-002/IP-N00907/2019-20/12939
Reg. Add.: B-182, Surajmal Vihar, Delhi-110092
Mail: pcsmansij@gmail.com

केंद्रीय गृहमंत्री ने मध्य प्रदेश में 55 जिलों में 'पीएम कालेज आफ एक्सीलेंस' का उद्घाटन किया, कहा

देश की संस्कृति को एकजुट करेगी राष्ट्रीय शिक्षा नीति

जनसत्ता ब्यूरो
नई दिल्ली, 14 जुलाई।

केंद्रीय गृह मंत्री अमित शाह ने रविवार को मध्य प्रदेश के सभी 55 जिलों के लिए 'पीएम कालेज आफ एक्सीलेंस' का आनलाइन माध्यम से उद्घाटन किया। उन्होंने 2047 तक भारत को विकसित देश बनाने के लक्ष्य के बीच नई शिक्षा नीति लाने में प्रधानमंत्री मोदी की दूरदर्शिता की सराहना की।

मुख्य कार्यक्रम इंदौर के अटल बिहारी वाजपेयी शासकीय कला एवं वाणिज्य महाविद्यालय में हुआ, जिसे 'पीएम कालेज आफ एक्सीलेंस' के रूप में विकसित किया गया है। शाह ने अन्य राज्यों से पहले राष्ट्रीय शिक्षा नीति लागू करने के लिए मध्य प्रदेश को प्रशंसा की। उन्होंने कहा कि प्रधानमंत्री मोदी ने 2047 तक भारत को एक विकसित राष्ट्र बनाने का लक्ष्य रखा है, जब देश स्वतंत्रता की 100वीं वर्षगांठ मनाएगा। इसमें राष्ट्रीय शिक्षा नीति की अहम भूमिका होगी। विकसित राष्ट्र बनने के लिए शिक्षा की नींव मजबूत करनी होगी और प्रधानमंत्री मोदी ने अगले 25 वर्षों की जरूरतों को पूरा करने वाली राष्ट्रीय शिक्षा नीति लाकर दूरदर्शिता का परिचय दिया है।

गृह मंत्री ने कहा कि राष्ट्रीय शिक्षा नीति ने केवल हमारे छात्रों को दुनिया के लोगों के बराबर खड़ा करेगा, बल्कि देश की संस्कृति को भी एकजुट



करेगा। यह मात्रा पर नहीं, बल्कि गुणवत्ता पर केंद्रित है और छात्रों को अलग तरीके से सोचने का अवसर प्रदान करता है। उन्होंने छात्रों के लाभ के लिए हिंदी में मंडिकल और इंजीनियरिंग पाठ्यक्रम शुरू करने के लिए भी मध्य प्रदेश को प्रशंसा की। इस अवसर पर मध्य प्रदेश के मुख्यमंत्री मोहन यादव, राज्य के उच्च शिक्षा मंत्री इंद्र सिंह परमार सहित अन्य लोग मौजूद थे। यादव ने कहा कि इन कालेज की स्थापना 450 करोड़ रुपये से अधिक की लागत से की गई है। अधिकारियों के अनुसार, इन कालेजों में सभी पाठ्यक्रम नई शिक्षा नीति के अनुसार पेश किए जाएंगे और वे रोजगारोन्मुखी शिक्षा प्रदान करेंगे।

'जलवायु परिवर्तन को उचित जवाब है एक पेड़ मां के नाम अभियान'

जनसत्ता ब्यूरो
नई दिल्ली, 14 जुलाई।

केंद्रीय गृह मंत्री अमित शाह ने मध्य प्रदेश के इंदौर में रविवार को इस अभियान में हिस्सा लिया, जिसका मकसद एक ही दिन में 11 लाख पौधे लगाने का विश्व कीर्तिमान बनाना है। गृह मंत्री शाह ने कहा कि प्रधानमंत्री मोदी द्वारा शुरू किया गया 'एक पेड़ मां के नाम' अभियान जलवायु परिवर्तन की चुनौतियों का उपयुक्त जवाब है।

विश्व पर्यावरण दिवस पर पांच जून को मोदी ने 'एक पेड़ मां के नाम' अभियान की शुरुआत की थी। इसके तहत देशभर में लगभग 140 करोड़ पौधे लगाए जाएंगे, जिनमें मध्य प्रदेश में 5.5 करोड़ पौधे लगाए जाएंगे। शाह ने कहा कि विकास हो रहा है और हम सुविधाएं बढ़ा रहे हैं। मोदी जी ने हमें पीछे देखने और आने वाली पीढ़ी के लिए भी काम करने को कहा है। पर्यावरण को चिंतन सिर्फ देश के लिए

ही नहीं, बल्कि हर जगह अहम हो गई है। कार्बन डाइऑक्साइड और मोनोऑक्साइड ने ओजोन के स्तर को कम कर दिया है और इसकी परत में छेद कर दिया है। उन्होंने कहा कि इससे तापमान में वृद्धि हुई है। जलवायु परिवर्तन को महसूस किया जा रहा है। मोदी जी द्वारा शुरू किया गया अभियान इसका उपयुक्त जवाब है।

गृह मंत्री ने कहा कि देश के सबसे स्वच्छ शहर इंदौर में 51 लाख पौधे लगाए जाएंगे। शाह ने सोशल मिडिया मंच 'एक्स' पर सुबह में कहा कि आज एक विशेष दिन है, जब इंदौरवासी 11 लाख पौधे लगाकर विश्व कीर्तिमान बनाने जा रहे हैं। प्रधानमंत्री द्वारा शुरू किए गए 'एक पेड़ मां के नाम' अभियान के अंतर्गत वह भी आज इंदौर (मध्य प्रदेश) के रेवती रेंज के बीएसएफ परिसर में पौधे लगाएंगे। शाह ने कहा कि पर्यावरण संरक्षण मोदी सरकार की सबसे बड़ी प्राथमिकताओं में से एक रहा है और वृक्षारोपण को सरकार ने जन-जन की चेतना का विषय बनाया है।

हरिद्वार में यात्रियों से भरी बस पुल से गिरी, 20 यात्री घायल

जनसत्ता संवाददाता
हरिद्वार, 14 जुलाई।

हरिद्वार में देहरादून हरिद्वार राष्ट्रीय राजमार्ग पर यात्रियों से भरी एक बस अनियंत्रित होकर पुल से नीचे जा गिरी।

बताया जा रहा है कि हादसे के वक्त बस में कई यात्री सवार थे, जिन्हें चोटें आई हैं।

उत्तर प्रदेश रोडवेज की बस देहरादून से मुरादाबाद जा रही थी। दीनदयाल पार्किंग के पास अचानक बस अनियंत्रित होकर राष्ट्रीय राजमार्ग में पुल से नीचे गिर गई। हादसे की सूचना मिलते ही सीपीयू, यातायात पुलिस और स्थानीय पुलिस के जवान मौके पर पहुंचे। स्थानीय लोगों के सहयोग से बस को पुल से नीचे उतारकर मदद स घायलों को जिला अस्पताल भेजा गया है। बस में दो दर्जन से अधिक यात्री सवार थे जिनमें से करीब 20 यात्रियों को चोटें आई हैं। अभी तक किसी यात्री के हताहत होने की खबर नहीं है और अन्य यात्रियों का जिला अस्पताल में इलाज चल रहा है।

को जिला अस्पताल भेजा गया है। बस में दो दर्जन से अधिक यात्री सवार थे जिनमें से करीब 20 यात्रियों को चोटें आई हैं। अभी तक किसी यात्री के हताहत होने की खबर नहीं है और अन्य यात्रियों का जिला अस्पताल में इलाज चल रहा है।

बीएमडब्लू को शीर्ष अदालत का निर्देश

ग्राहक को 50 लाख रुपए का मुआवजा देना

रुपए का मुआवजा देना

नई दिल्ली, 14 जुलाई (भाषा)।

सुप्रीम कोर्ट ने लज्जरी कार निर्माता कंपनी बीएमडब्ल्यू को प्राइवेट लिमिटेड को 2009 में विनिर्माण संबंधी गड़बड़ी वाली कारों को आपूर्ति करने पर, एक ग्राहक को 50 लाख रुपए का मुआवजा देना निर्देश दिया है।

प्रधान न्यायाधीश डीवाई चंद्रचूड़ ने न्यायमूर्ति जेबी पारदीवाला, न्यायमूर्ति मनोज मिश्रा की पीठ के तेलंगाना हाई कोर्ट के उस आदेश को खारिज कर दिया, जिसमें प्रमुख न्यायाधीश निर्माता कंपनी के खिलाफ अपील

को रद्द कर दिया गया था और कंपनी को दोषपूर्ण वाहन के स्थान पर शिकायतकर्ता को नया वाहन देने को कहा गया था। पीठ ने 10 जुलाई को अपने आदेश में कहा कि इस मामले के तथ्यों और परिस्थितियों को देखते हुए, हमारा विचार है कि निर्माता 'बीएमडब्ल्यू इंडिया प्राइवेट लिमिटेड' को विवादित सभी दावों के पूर्ण और अंतिम निपटार में 50 लाख रुपए की राशि का भुगतान करने का निर्देश दिया जाना चाहिए। निर्माता ने उच्च न्यायालय के आदेश के अनुपालन में पुराने वाहन को एक नए वाहन से बदलने की पेशकश की थी। पीठ ने कहा कि हालांकि, शिकायतकर्ता इस पर सहमत नहीं जाई। अगर शिकायतकर्ता ने वाहन का इस्तेमाल नहीं किया होता, तो आज की तारीख तक उसका मूल्य कम हो गया होता। सुप्रीम कोर्ट दौरेन उसे बताया गया कि शिकायतकर्ता ने पुराना वाहन कार डीलर को लौटा दिया था। शिकायतकर्ता ने 25 सितंबर 2009 को 'बीएमडी सीरीज' कार खरीदी थी, जिसमें कुछ ही दिन बाद खराबी आने लगी।

आग लगने से हंदवाड़ा में सात घर जले

श्रीनगर, 14 जुलाई (भाषा)।

जम्मू-कश्मीर के कुपवाड़ा जिले के हंदवाड़ा इलाके में आग लगने से एक व्यक्ति घायल हो गया और कम से कम सात घर जल गए। अधिकारियों ने बताया कि हंदवाड़ा के रजवार क्षेत्र में शनिवार देर रात लगी आग तेजी से आसपास के घरों में फैल गई। पुलिस, सेना और स्थानीय लोगों की सहायता से अग्निशमन और आपातकालीन कर्मियों ने आग बुझाने की कोशिश की। कर्मियों को आग बुझाने में काफी मशकत करनी पड़ी। आगनाशक में सात घर और दो गोशाला जल गईं जबकि आग में जलकर सात गाय भी मर गईं। आग बुझाने में एक व्यक्ति घायल हो गया।

चाल के पांच कमरों के ढह जाने से तीन महिलाएं घायल

मुंबई, 14 जुलाई (भाषा)।

मुंबई के कुर्ला इलाके में रविवार दोपहर एक चाल में पांच कमरे ढह जाने से तीन महिलाएं घायल हो गईं। अग्निशमन विभाग के एक अधिकारी ने बताया कि यह हादसा करीब दो बजे अंधेरी-कुर्ला मार्ग पर राधा नगर चाल में हुआ। इस हादसे में आफरीन शंख (25), रासिका नादर (35) और एक्सटर नादर (67) घायल हो गईं।

शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड
पंजीकृत कार्यालय : 501, सेंट्रल ऑफिस, जसोला जंगम केंद्र, नई दिल्ली-110025
सीआरपीएन : 3669008/एएल2020पीएलसी366027

नीलामी सूचना

शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड के निम्नलिखित ऋणकर्ताओं को एल्टेंडर द्वारा सूचित किया जाता है कि उनके द्वारा बैंक से प्राप्त किए गए स्वयं ऋण / ऋणकर्ता जो है वे बैंक द्वारा निरंतर व्यवहार सुचनाओं सहित उनके मांगों को सुचनाओं के बाद भी उनके द्वारा समायोजित नहीं किए गए हैं। समस्त ऋणकर्ताओं को एल्टेंडर द्वारा सूचित किया जाता है कि बैंक के पास प्रतिभूति के रूप में रखे गए स्वयंप्रभूतियों की नीलामी करने का निर्णय लिया गया है तथा तदनुसार 29-07-2024 को अ. 03.00 बजे उन शाखा परिसरों में नीलामी की तिथि के रूप में निर्धारित किया गया है जहां से ऋण प्राप्त किया गया था / किए गए थे। ऋणकर्ताओं सहित समस्त संरक्षितधारण, खाताधारक और जनसंपादन नीलामी के नियमों एवं शर्तों के अनुसार इस नीलामी में प्रतिभागीता कर सकते हैं।

| शाखा | खाता संख्या | खाताधारक का नाम | पिता / पति-पत्नी का नाम | पता | खाता खोलने की तिथि | पेशों |
|-----------|--------------|-----------------|-------------------------|--|--------------------|----------|
| गाजियाबाद | 101542511782 | सलिन राम | पुत्र भगत राम | 26/1, यूपी महल, भगत राम, धनगर घाट, 166/1, शिमला, धनगर पोस्ट, धनगर पोस्ट, शिमला, हिमाचल प्रदेश 171210 | 05/06/2023 | 49940.28 |
| गाजियाबाद | 101542512237 | सलिन राम | पुत्र भगत राम | 26/1, यूपी महल, भगत राम, धनगर घाट, 166/1, शिमला, धनगर पोस्ट, धनगर पोस्ट, शिमला, हिमाचल प्रदेश 171210 | 04/09/2023 | 44356.45 |

नीलामी तिथि 29-07-2024 को अ. 03.00 बजे है।
बैंक के पास बिना कोई पूर्व सूचना देते नीलामी से किसी खाता को समस्त कर्तव्य अथवा नीलामी निरस्त करने का अधिकार सुरक्षित है।
प्रतिभूत अधिकारी, शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड

This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of offer dated 30th May, 2024 the "Letter of Offer" or "LOF" filed with the BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") and the Securities and Exchange Board of India ("SEBI").



NAKODA GROUP OF INDUSTRIES LIMITED

(CIN- L15510MH2013PLC249458)

Our Company was incorporated as "Nakoda Group of Industries Private Limited" at Nagpur, Maharashtra as a Private Limited Company under the provisions of Companies Act, 1956 vide Certificate of Incorporation dated October 22, 2013 issued by the Registrar of Companies, Maharashtra, Mumbai. On July 06, 2016, our Company acquired the business of proprietorship concerns of our promoter Mr. Pravin Kumar Choudhary viz. M/s. Navkar Processors through Takeover agreement. Consequently, business of this proprietorship firm was merged into our company. Subsequently our Company was converted to a public limited company pursuant to special resolution passed by the members in Extraordinary general meeting held on January 19, 2017 and the name of our Company was changed to "Nakoda Group of Industries Limited" vide a Fresh Certificate of Incorporation dated February 06, 2017, issued by Registrar of Companies, Maharashtra Mumbai. The Corporate Identification Number (CIN) of the Company is L15510MH2013PLC249458. For further details please refer to the section titled "General Information" beginning on page 46 of this Letter of offer.

Registered Office: 239, Bagad Ganj, Nagpur - 440008, Maharashtra, India
Tel: +91-07122778824, Email id: info@nakodas.com; Website: www.nakodas.com
Contact Person: Mr. Jayesh Choudhary, Whole Time Director

PROMOTORS OF OUR COMPANY: MR. PRAVIN NAVALCHAND CHOUDHARY AND MR. JAYESH CHOUDHARY

ISSUE OF UP TO 50,90,056 PARTLY PAID UP EQUITY SHARES OF FACE VALUE OF RS. 10 EACH ("EQUITY SHARES") OF NAKODA GROUP OF INDUSTRIES LIMITED ("NGIL" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF RS. 25 PER EQUITY SHARE (INCLUDING PREMIUM OF RS. 15 PER EQUITY SHARE) ("ISSUE PRICE") FOR AN AGGREGATE AMOUNT NOT EXCEEDING RS. 1272.51 LACS* TO THE ELIGIBLE EQUITY SHAREHOLDERS ON RIGHTS BASIS IN THE RATIO OF 4 (FOUR) PARTLY PAID UP EQUITY SHARES FOR EVERY 10 (TEN) FULLY PAID UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, I.E. 30th MAY, 2024 (THE "ISSUE"). THE ISSUE PRICE IS 25% OF FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE SEE THE CHAPTER TITLED "TERMS OF THE ISSUE" ON PAGE 51 OF THIS LETTER OF OFFER.

@assuming the subscription and receipt of all Call Monies with respect to the Rights Equity Shares.

BASIS OF ALLOTMENT

The Board of Directors of our Company thanks all its shareholders and investors for their response to the Company's Rights Issue of Equity Shares, which opened for subscription on Thursday, 13th June, 2024 and closed on Friday, 28th June, 2024 and the last date for On Market Renunciation of Rights Entitlements was on Friday, 24th June, 2024. Out of the total 1,885 Applications for 1,35,97,728 Rights Equity Shares, 639 Applications for 8,41,169 Rights Equity Shares were rejected on grounds of "technical reasons" as disclosed in the Letter of Offer. The total numbers of valid applications were 1,246 for 1,23,46,535 Rights Equity Shares, which was 242.36% of the number of Rights Equity Shares allotted under the Issue. Our Company in consultation with Registrar to the Issue and National Stock Exchange of India Limited, the Designated Stock Exchange on Friday, July 05, 2024, approved the Basis of Allotment for 50,90,056 partly paid up Rights Equity Shares to the successful applicants. In the Issue, no Rights Equity Shares have been kept in abeyance as all valid applications have been considered for allotment.

1. The break-up of valid applications received through ASBA (after Technical Rejections) is given below:

| Applicable Eligible Equity Shareholders | Number of valid applications received | Number of Rights Equity Shares Allotted - against Entitlement (A) | Number of Rights Equity Shares Allotted - Against valid additional shares (including fractional shares accepted) (B) | Number of Rights Equity Shares Allotted - (A+B) |
|---|---------------------------------------|---|--|---|
| Renouner | 1,038 | 9,19,959 | 12,41,521 | 21,61,480 |
| Total | 208 | 29,28,576 | 0 | 29,28,576 |
| Total | 1,246 | 100.00% | 1,23,36,477 | 50,90,056 |

2. Information regarding applications received:

| Category | Valid Applications Received | | Equity Shares Applied for | | | Equity Shares Allotted | | |
|------------------------------|-----------------------------|---------|---------------------------|----------------|---------|------------------------|----------------|---------|
| | Number | % | Number | Value (In Rs.) | % | Number | Value (In Rs.) | % |
| Eligible Equity Shareholders | 1,038 | 83.31% | 71,98,785 | 4,49,92,406.25 | 58.35% | 21,61,480 | 1,35,09,250 | 42.46% |
| Renouner | 208 | 16.69% | 51,37,692 | 3,21,10,575 | 41.65% | 29,28,576 | 1,83,03,600 | 57.54% |
| Total | 1,246 | 100.00% | 1,23,36,477 | 7,71,02,981.25 | 100.00% | 50,90,056 | 3,18,12,850 | 100.00% |

Announcements for Allotment / Refund / Rejections Cases: The dispatch of allotment advice cum refund intimation and intimation for rejection, as applicable, has been completed on July 11, 2024. The instructions to (i) Self Certified Syndicate Bank ("SCSBs") for unblocking of funds in case of ASBA applications were given on July 06, 2024. The listing application was executed with BSE and NSE on 08th July, 2024. The credit of Equity Shares in dematerialized form to respective demat accounts of Allottees has been completed with NSDL and CDSL on July 11, 2024. No physical shares were allotted in the Rights Issue. Pursuant to the listing and trading approvals granted by BSE and NSE, the Equity Shares allotted in the Issue is expected to commence trading on BSE on or about July 18, 2024. In accordance with SEBI circular dated January 22, 2020, the request for extinguishment of Rights Entitlement has been sent to NSDL & CDSL on July 12, 2024 respectively.

INVESTORS MAY PLEASE NOTE THAT THE EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN DEMATERIALIZED FORM.

DISCLAIMER CLAUSE OF SEBI: The Draft Letter of Offer has not been filed with SEBI in terms of SEBI ICDR Regulations as the size of issue is less than Rs. 5,000.00 lakhs. The present Issue being of less than Rs. 5,000 lakhs, our Company is in compliance with first proviso to Regulation 3 of the SEBI ICDR Regulations and our Company shall file the copy of the Letter of Offer prepared in accordance with the SEBI ICDR Regulations with SEBI for information and dissemination on the website of SEBI i.e. www.sebi.gov.in.

DISCLAIMER CLAUSE OF NSE (Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE Limited should not, in any way, be deemed or construed that the Letter of Offer has been cleared or approved by NSE Limited; nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The Investors are advised to refer to the Letter of Offer for the full text of the "Disclaimer Clause of NSE" beginning on page 145 of the LOF.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE Limited should not, in any way, be deemed or construed that the Letter of Offer has been cleared or approved by BSE Limited; nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The Investors are advised to refer to the Letter of Offer for the full text of the "Disclaimer Clause of BSE" beginning on page 145 of the LOF.

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE EITHER THE MARKET PRICE OF THE EQUITY SHARES OR THE BUSINESS PERFORMANCES OF THE COMPANY.

REGISTRAR TO THE ISSUE

Bigshare Services Private Limited
Office No S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai-400093.
Tel No: +91 22-62638200.
Website: www.bigshareonline.com
E-mail id: investor@bigshareonline.com/rightsissue@bigshareonline.com
Contact Person: Mr. Suraj Gupta
SEBI Registration No: INR00001385

Investors may contact the Registrar to the Issue or the Company for any pre-Issue/post-Issue related matters. All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCSB, giving full details such as name, address of the applicant, number of Equity Shares applied for, amount blocked, ASBA Account number and the Designated Branch of the SCSB where the CAF, or the plain paper application, as the case may be, was submitted by the ASBA Investors.

For Nakoda Group of Industries Limited
On Behalf of the Board of Directors
Sd/-
Mr. Jayesh Choudhary
Whole Time Director
DIN: 02426233

Date: July 12, 2024
Place: Nagpur, Maharashtra

Disclaimer: Our Company is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a Letter of Offer dated May 30, 2024 with the Securities and Exchange Board of India, BSE and NSE. The Letter of Offer is available on the website of SEBI at www.sebi.gov.in, website of Stock Exchanges where the Equity Shares are listed i.e., BSE at www.bseindia.com and NSE at www.nseindia.com. Investors should note that investment in equity shares involves a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 24 of the Letter of Offer. This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of Rights Equity Shares for sale in any jurisdiction, including the United States, and any Rights Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Rights Equity Shares in the United States.

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ALMIGHTY ADVERTISING PRIVATE LIMITED

RELEVANT PARTICULARS

| | |
|---|--|
| 1. Name of Corporate Debtor | ALMIGHTY ADVERTISING PRIVATE LIMITED |
| 2. Date of incorporation of Corporate Debtor | 06/03/2009 |
| 3. Authority under which Corporate Debtor is incorporated / registered | RoC- Delhi |
| 4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor | U74900DL2009PTC188244 |
| 5. Address of the registered office and principal office (if any) of Corporate Debtor | 2nd Floor, E-172, Masjid Moth, Greater Kailash II, South Delhi, New Delhi-110048 |
| 6. Insolvency commencement date in respect of Corporate Debtor | 1st July, 2024. However, the same was communicated to the IRP along with copy of order on 12th July, 2024 |
| 7. Estimated date of closure of insolvency resolution process | 28th December, 2024 (180 days from the Insolvency Commencement date which is 1st July, 2024) |
| 8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional | MANSIJ ARYA Reg. No.: IBBI/IPA-002/IP-N00907/2019-2020/12939 AFA valid upto: 03/12/2024 |
| 9. Address & email of the interim resolution professional, as registered with the board | B-182, Surajmal Vihar, East Delhi, Near Sanatan Dham Mandir, Delhi-110092 Email : pcsmansij@gmail.com |
| 10. Address and e-mail to be used for correspondence with the Interim Resolution Professional | B-182, Surajmal Vihar, East Delhi, Near Sanatan Dham Mandir, Delhi-110092 Email : cirpalmighty@gmail.com |
| 11. Last date for submission of claims | 26th July, 2024 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional | Not Applicable as per information available with IRP till date |
| 13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class) | Not Applicable as per information available with IRP till date |
| 14. (a) Relevant forms and (b) Details of authorized representatives are available at: | (a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable as per information available with IRP till date |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Almighty Advertising Private Limited** on **1st July, 2024** (Copy of Order received on 12th July, 2024)

The creditors of **Almighty Advertising Private Limited**, are hereby called upon to submit their claims with proof on or before **26th July, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA- NOT APPLICABLE

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

MANSIJ ARYA

Date : 14.07.2024
Place : New Delhi

Interim Resolution Professional of Almighty Advertising Private Limited
Registration No: IBBI/IPA-002/IP-N00907/2019-2020/12939

Mansij Arya

Insolvency Professional

Reg. No. IBBI/IPA-002/IP-N00907/2019-20/12939

Reg. Add.: B-182, Surajmal Vihar, Delhi-110092

Email: pcsmansij@gmail.com

JM FINANCIAL HOME LOANS LIMITED
Corporate Office: 3rd Floor, Suashish IT Park, Plot No. 68E, off Datta Pada Road, Opp. Tata Steel, Borivali (E), Mumbai - 400066

Demand NOTICE

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised officer of JM Financial Home Loans Limited (JMHL) under the Act and in exercise of powers conferred under Section 13(2) of the Act and Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to as "Obligors"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Demand Notices are served by Registered Post and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to JMHL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column till the date of payment and / or realization, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to JMHL by the said Obligor(s) respectively.

| Sr. No. | Borrower(s), Co-borrower(s), Guarantor(s) NAME AND LOAN ACCOUNT NUMBER | Property Description | Date of 13(2) Notice Date of NPA Total Outstanding as on Date |
|---------|--|---|---|
| 1. | 1. Mr. Dipak Janardhan Panari 2. Mrs. Samruddhi Vilas Kudalkar Loan Account Number: HK0P2000009825 | Property bearing Gat no. 290 (Part) Total Area as per 7/12 Extract H.O.25.30 R. Out of Borrower N. A. Plot area 105.00 Sq. M. and R. C. Construction area 115.14 Sq. Mtr. (1239.00 Sq. Ft) thereon its Grampanchayat Milkat no. 695, A. No. 695 Situated at At/P- Maruti Nagar, Near S.T. Stand, Anusura Road, Bajarahogon Tal Palnaha, Dist. - Kolhapur - 416205. | 1. 10-07-2024 2. 05-07-2024 3. Rs. 19,84,623/- (Rupees Nineteen Lakh Eighty Four Thousand Six Hundred and Twenty Three Only) Outstanding as on 08-07-2024 |
| 2. | 1. Mr. Laxman Jagannath Sargar 2. Mrs. Shobha Laxman Sargar Loan Account Number: HPUN23000051353 | Flat No.203, on 2nd Floor, in Wing "A", in the Scheme Building known as "MANTRA SENSES" admeasuring Carpet Up Area of 50.41 Sq.Mtr along with adjoining Terrace admeasuring area about 9.70 Sq.Mtrs Along with One Car Parking (is hereafter referred to as the said Flat) constructed on the property bearing S. No. 6 hissa No. 1 situated and being at Village Autade Handewadi, Along with all the fittings fixtures and amenities attached there to and also use of common stairs. | 1. 10-07-2024 2. 05-07-2024 3. Rs.37,60,783/- (Rupees Thirty Seven Lakh Sixty Thousand Seven Hundred and Eighty Three Only) Outstanding as on 08-07-2024 |

"with further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to JMHL as aforesaid, then JMHL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences. The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of JMHL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date - 15-07-2024, Place - Maharashtra Sd/- Authorised Officer, JM FINANCIAL HOME LOANS LIMITED

TENDER NOTICE

Sealed tenders are invited from qualified and reputed service providers, who have been providing housekeeping & technical services for the Co-operative Housing Societies with 800+ Flats in the Maharashtra region.

We the Management committee of Antheia Co-op Housing Society Ltd. Pimpri invite proposals for housekeeping and technical services. Interested service providers should conduct a detailed site survey to understand the scope of work & areas of work. The tender format along with the scope of work is available in the society office from 11:00 AM to 5:00 PM.

QUOTATIONS IN THE SEALED ENVELOPE MAY BE DROPPED IN THE SEALED TENDERS BOX KEPT IN THE SOCIETY OFFICE ON OR BEFORE 31ST JULY 2024 BY 05:00 PM AS PER THE FORMAT ONLY.

Antheia Co-op Housing Society Ltd.
ONE OF THE BIGGEST CO-OP HOUSING SOCIETIES IN PUNE WITH 15 ACRES, 1450 FLATS AND 15 TOWERS.
Regd. No. PNA/PNA(3)HSGT/19136/2018
C.T.S. No. 6017, PEHRU NAGAR ROAD, PIMPRI, PUNE 411 018. Email ID: achs@antheiachs.com

भारत सरकार - अंतरिक्ष विभाग / GOVERNMENT OF INDIA - DEPARTMENT OF SPACE
निर्माण एवं अनुसंधान समूह, एसडीएससी-शार / CONSTRUCTION AND MAINTENANCE GROUP, SDSC-SHAR
श्रीहरिकोटा / नेल्दूर (जिला), आं.प्र. / SRIHARIKOTA - 524124

सहित ई-निविदा सूचना / Brief E-TENDER NOTICE

ई-निविदा सूचना सं. / e-Tender Notice No. CMGC/CON/248712, 248713 तिथि/ Date. 09.07.2024

भारत के राष्ट्रपति की ओर से, "एसएसएलवी प्रमोचन परिसर, (एसएसएलवी), तिरुचेदूर एवं सतनकुलम तालुक, थुशुकुडी जिले में अविनाशकारी परीक्षण (एनडीटी) सुविधा का निर्माण (सिविल, जन स्वास्थ्य विद्युतीय, यांत्रिक एवं एसी कार्य)" (₹1998 लाख); "एसएसएलवी प्रमोचन परिसर, (एसएसएलवी), तिरुचेदूर एवं सतनकुलम तालुक, थुशुकुडी जिले में नॉजल समुच्चयन तथा खंड तैयारी सुविधा (एनएसपीएफ) का निर्माण (सिविल, जन स्वास्थ्य विद्युतीय, यांत्रिक एवं एसी कार्य)" (₹1944 लाख) के लिए ई-निविदा के माध्यम से मकदूर निविदाएं आमंत्रित की जाती हैं। निविदा प्रस्तावों को 05.08.2024 को 14:30 बजे तक डाउनलोड किए जा सकते हैं। विस्तृत सूचना के लिए हेतु इच्छुक निविदाकार हमारी वेबसाइट www.isro.gov.in या www.tenderwizard.com/ISRO देखें।

On behalf of President of India, Item Rate tenders are invited through e-tendering for "Construction of Non Destructive Test (NDT) Facility at SSLV Launch complex (SLC), Tiruchendur & Sathankulam Taluk, Tuticorin District (Civil, PH, Electrical, Mechanical & AC works)" (₹1998 Lakhs); "Construction of Nozzle Assembly and Segment Preparation Facility (NASPF) at SSLV Launch complex, (SLC), Tiruchendur & Sathankulam Taluk, Tuticorin District (Civil, PH Electrical, Mechanical & AC works)" (₹1944 Lakhs); Tender documents can be downloaded up to 05.08.2024, 14:30 hrs. Interested tenderers may visit www.isro.gov.in or www.tenderwizard.com/ISRO for details.

हस्ताक्षरित- समूह प्रबन्धन, सीएएजी / एसडीएससी शार / Sd/- GROUP HEAD, CMG / SDSC SHAR

"IMPORTANT"

Whist care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

दि गडचिरोली जिल्हा मध्यवर्ती सहकारी बँक लि.
मुख्य कार्यालय - गडचिरोली एस.टी. बस स्थानकजवळ, धानोर रोड, गडचिरोली - ४४२६०५
निविदा सूचना

बँकेचे मुख्य कार्यालय व शाखा कार्यालयाकरीता विविध प्रकारची स्टेनरनी खोदी तसेच फार्मस व रजिस्टर्ड एम्प्लॉई कार्यालये आदी, सर स्टेनरनी खोदी तसेच फार्मस व रजिस्टर्ड एम्प्लॉई संपूर्ण तपशिलवार माहिती बँकेचे वेब www.gdcbank.com वर उपलब्ध आहे.

अर्जाव सर्तः

- निविदायेचे मुळ किंमत व जि.एस.टी. ची रक्कम वेगळी दर्शविण्यात यावी. तसेच निविदा धारकाचा जि.एस.टी. र असावा.
- निविदा शिल्लक दिल्यापासून देण्यात यावा.
- निविदा सादर करायची अंतिम मुदत दि. २३.०७.२०२४ रोजी दुपारी ४.०० वाजेपर्यंत वा. अर्थद. दि. गडचिरोली शाखा कार्यालय सहकारी बँक मर्या., मुख्य कार्यालय, गडचिरोली एस.टी. बस स्टॅंड जवळ, धानोर रोड, गडचिरोली - ४४२६०५ या ठिकाणी सादर घ्याव्यात. उजिरी प्राप्त होण्याचा निविदाचा विचार केल्या जाणार नाही. मोहबंद निविदा देण्यात यावी.
- बँकेचे मुख्य कार्यालय स्टेनरनी खोदी, फार्मस व रजिस्टर्ड एम्प्लॉई मुझे पहावयास मिळेल.
- कोणतेही कारण न दर्शविता निविदा पुर्त मंडूर अथवा नामंजुरीचा अधिकार बँकेला राहिल.

दिनांक : १५.०७.२०२४
दिनांक : गडचिरोली
मुख्य कार्यकारी अधिकारी

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ALMIGHTY ADVERTISING PRIVATE LIMITED

RELEVANT PARTICULARS

| | |
|--|--|
| 1. Name of Corporate Debtor | ALMIGHTY ADVERTISING PRIVATE LIMITED |
| 2. Date of incorporation of Corporate Debtor | 06/03/2009 |
| 3. Authority under which Corporate Debtor is incorporated / registered | RoC- Delhi |
| 4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor | U74900DL2009PTC188244 |
| 5. Address of the registered office and principal office (if any) of Corporate Debtor | 2nd Floor, E-172, Masjid Moth, Greater Kailash II, South Delhi, New Delhi-110048 |
| 6. Insolvency commencement date in respect of Corporate Debtor | 1st July, 2024. However, the same was communicated to the IRP along with copy of order on 12th July, 2024 |
| 7. Estimated date of closure of insolvency resolution process | 28th December, 2024 (180 days from the Insolvency Commencement date which is 1st July, 2024) |
| 8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional | MANSIJ ARYA Reg. No.: IBB/IIPA-002/IP-N00907/2019-2020/12939 AFA valid upto: 03/12/2024 |
| 9. Address & email of the interim resolution professional, as registered with the board | B-182, Surajmal Vihar, East Delhi, Near Sanatan Dharm Mandir, Delhi-110092 Email : pchmansij@gmail.com |
| 10. Address and e-mail to be used for correspondence with the Interim Resolution Professional | B-182, Surajmal Vihar, East Delhi, Near Sanatan Dharm Mandir, Delhi-110092 Email : cirpalmighty@gmail.com |
| 11. Last date for submission of claims | 26th July, 2024 |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional | Not Applicable as per information available with IRP till date |
| 13. Names of insolvency professionals identified to act as authorized representative of creditors in class (three names for each class) | Not Applicable as per information available with IRP till date |
| 14. (a) Relevant forms and (b) Details of authorized representatives available at: | (a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable as per information available with IRP till date |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Almighty Advertising Private Limited** on 1st July, 2024 (Copy of Order received on 12th July, 2024).

The creditors of **Almighty Advertising Private Limited**, are hereby called upon to submit their claims with proof on or before **26th July, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA- NOT APPLICABLE

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
MANSIJ ARYA
Interim Resolution Professional of Almighty Advertising Private Limited
Date : 14.07.2024
Place: New Delhi
Registration No: IBB/IIPA-002/IP-N00907/2019-2020/12939

Sometimes I'm blunt. But never pointless. The Indian Express. For the Indian Intelligent.

#IndianIntelligent

The Indian EXPRESS
JOURNALISM OF COURAGE

PUBLICATION-INC-26

BEFORE THE REGIONAL DIRECTOR, WESTERN REGION, AT MUMBAI MAHARASHTRA

In the Matter of Shifting of Registered Office from one State to Another State Under Sub-section 4 of Section 13 of the Companies Act 2013 and Clause (a) of Sub-section (5) of Rule 30 of the Companies (Incorporation) Rules 2014

And

In the Matter of **MIS NAGPUR CANCER HOSPITAL & RESEARCH INSTITUTE PRIVATE LIMITED** having its Registered Office at Khasara No. 50, 51 Mouja Wanjri, Bande Nawaz Nagar, Near Automotive Square, Kalamna Ring Road Nagpur, Maharashtra - 440 026

NOTICE

Notice is hereby given to General Public that M/s. NAGPUR CANCER HOSPITAL & RESEARCH INSTITUTE PRIVATE LIMITED (the Company) proposes to make an application to the Central Government under section 13 of the Companies Act, 2013, seeking confirmation of alteration of Memorandum of Association of the company in terms of special resolution passed at Extra-ordinary General Meeting held on 1st July, 2024 to enable the company to change its Registered Office from "State of Maharashtra" to the "State of Karnataka".

Any person whose interest is likely to be affected by the proposed change, may deliver either on **MCA portal** (www.mca.gov.in) by filing **investor complaint form** of cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director at Everest Building, 5th Floor, 100, Marine Drive, Mumbai - 400 002, Maharashtra, within 14 Days of date of publication of this notice with a copy to the applicant company at its registered office at Khasara No. 50, 51 Mouja Wanjri, Bande Nawaz Nagar, Near Automotive Square, Kalamna Ring Road, Nagpur, Maharashtra - 440 026

Date: 15/07/2024
Place: Nagpur

For and on behalf of applicant
Sd/-
Dr. B S Ajaikumar
Director
Din: 00713779

JM FINANCIAL HOME LOANS LIMITED
Corporate Office: 3 Floor, Building B, A-Wing, Suashish IT Park, Plot No.68-E, Off. Datta Pada Road, Borivali East, Mumbai-400066.

Demand NOTICE

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised officer of JM Financial Home Loans Limited (JMHL) under the Act and in exercise of powers conferred under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to as "Obligors"/ Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Demand Notices are served by Registered Post and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to JMHL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column till the date of payment and / or realization, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to JMHL by the said Obligor(s) respectively.

| Borrower(s)/Co-Borrower(s)/Guarantor(s) Name/Address/Loan A/c No. & Sanction amount | Property Description | Date of 13(2) Notice Date of NPA Total Outstanding as on date |
|--|---|---|
| 1. Mr. Ashwin Vijay Raut 2. Mrs. Usha Vijay Raut 3. Mr. Prafulla Vijay Raut Loan Account Number: HNGP2300003920 | All That Double Storied Residential Unit standing on Plot No.287 having total Built-up Area Of 110.589 Square Meter (1190.37Sq.Ft.) comprising of Ground & 1st Floor RCC Construction over plot having total area 123.20 Square Meters (1526-12 Sq.Ft.) of undivided share & interest in the total area of 6.36 acres of the entire land exempted u/s 20(1)(a) of the U.L.C. Act by the Competent Authority & Dy. Collector (U.L.C.) Nagpur vide Order No.ATP/ULC/ TD(125)/2065 dated 28/10/1997 being the portion of Kh.Nos. 68&70/1, Mouza Sonegaon, PH No.44, situated at HB-ESTATE (Annex), Sonegaon, including all connections, fitting, electric & water meters & all other easementary rights appurtenant and belonging thereto & including also the proportionate share in the common areas & facilities provided to the said Building, having Corporation House No. 3678/287, Ward No. 75, City Survey No. 35 & Sheet No. 344 more particularly situated at Sonegaon, Nagpur City in Tahsil & District Nagpur. | 1. 10-07-2024 2. 05-07-2024 3. Rs.74,93,148/- (Rupees Seventy Four Lakh Ninety Three Thousand Nine Hundred and Forty Eight Only) Outstanding as on 08-07-2024 |

with further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to JMHL as aforesaid, then JMHL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences. The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of JMHL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date : 15-07-2024 Place: Nagpur Sd/- Authorized Officer, JM financial Home Loans Limited

GANDHIBAG SAHAKARI BANK LTD.
Head Office : Chitnispark Chowk, Ruikar Marg, Mahal, Nagpur-440032 Phone 0712-2722284, 2722276
8956413215 E-mail : gshbo@gandhibagbank.com Website : www.gandhibagbank.com

AUCTION SALE NOTICE (For Immovable Properties) (Second Time)

Sale Notice for sale of Immovable Assets "Appendix-IV-A (See proviso to Rule 6(2) & 8(6))

The Sale notice of sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, read with proviso to Rule 6(2) and 8(6) of the Security Interest (Enforcement) Rules, 2002, after by informs the Borrowers Co-Borrowers and Guarantors and to the Public in general that the below described immovable properties mortgaged/ charged to the Secured creditor, **Symbolic And Physical possession** of which has been taken by the Authored Officers of **Gandhibag Sahakari Bank**, Secured Creditor, will be sold on 'As is where is, As is what is, and whatever there is for recovery of below mentioned auction. The details of Borrowers/ Co-Borrowers/Guarantors/Mortgagor/Secured Asset/Reserve Price/date and time of auction/EMD and bid amount, EMD (Last Date of Deposit of EMD) Bid Increase Amount are mentioned below.

| Sr. No. | Branch Name Loan A/c No. | Borrower/Co-Borrowers/ Guarantors/ Mortgage/ Property Owner's Name & Address | Date of 13(2) Demand Notice and 13(4) Symbolic Possession Notice, Physical Possession Notice, Reserve Upset Price, EMD, AMT, EMD (Last Date of Deposit of EMD) Bid Increase Amount | Description and Name of Mortgage Property and property of Owner Immovable Property | Outstanding Loan Amount up to Date 30.06.2024 | Last Date of Deposit of EMD | Date and time of Auction | Details of the encumbrance known to the secured creditors |
|---------|---------------------------|--|--|--|--|--------------------------------------|--|---|
| 1) | Main Branch TILB 20464 33 | Borrower :M/s. Prince Builders Proprietor: 1) Shri Jethanand Khemchand Khandwani Plot No.6, Bhandara Road, Near Big Bazar Hiwarinagar Nagpur-440008 2) Smt. Divya Jethanand Khandwani Plot No.6, Bhandara Road, Near Big Bazar Hiwarinagar Nagpur-440008 3) Shri Bhagwan Khemchand Khandwani Plot No.6, Bhandara Road Near Big Bazar, Hiwarinagar | Notice was sent on 31.05.2019 in view of Section par 13(2) of SARFAESI Act 2002. Exercising the power conferred under sections 8 and 9 of the said Act 2002 U/s 13(4) Symbolic Possession was taken on 11.09.2019 at 2.30 pm on 13.02.2024, the Tehsildar took direct Physical possession of the mortgaged property. EMD (Last Date of Deposit of EMD) Date 26.08.2024 between 11.00 AM to 4.00 PM. at Head Office Chitnispark Chowk, Mahal Nagpur. Bid Increase Amount Rs.10,000/- | Owner: M/s.Prince Builders Prop. Shri Khandwani Khemchand Khandwani The Immovable Property which is Residential cum commercial building on lease (NIT) hold plot bearing Plot No. 24 & 25, Ward No.22, Kh.No.119, 120, CTS No.110, Sheet No.735/21, 734/22, NMC House No.1334/25, Mouza Chikhali (Deo) situated in Eastern Industrial Area Street Scheme of NIT in the Chikhali Layout, "Divya Arcade" Behind Kalamna Market, Kalamana Kamptee Road, Kalamana, Nagpur Tah. Nagpur Dist. Nagpur within the limits of Nagpur Municipal Corporation Tah. Nagpur, Dist. Nagpur admeasuring Plot Area 1188.00 Sq.Mtr. (12787.632 Sq.Ft.) with 10 nos. Flat (on F.F.+S.F.) and 7 Nos. Shops (On ground floor) having Total super built up area 1116.448 Sq.Mtr. (for Shop 210.778 Sq.Mtr. & for Flat 905.670 Sq.Mtr.) East-Plot No.26, West-Plot No.23, North-On Road, South-On Road | Rs. 3,88,28,301/- Till Date 30.06.2024 from Date 01.07.2024 + Intt. + Expenses + Charges Balance | 26.08.24 between 11.00 AM to 4.00PM. | Date 27-08-2024 Time 12.00 PM to 5.00 PM Shop No. 1,2,4,5 | Not known |
| | | | | | | 26.08.24 between 11.00 AM to 4.00PM. | Date 28-08-2024 Time 12.00 PM to 5.00 PM Shop No. 7, 8, 9 | Not known |
| | | | | | | 26.08.24 between 11.00 AM to 4.00PM. | Date 29-08-2024 Time 12.00 PM to 5.00 PM Flat No. 101, 102, 104, 105 | Not known |
| | | | | | | 26.08.24 between 11.00 AM to 4.00PM. | Date 30-08-2024 Time 12.00 PM to 5.00 PM Flat No. 107, 108, 201 | Not known |
| | | | | | | 26.08.24 between 11.00 AM to 4.00PM. | Date 31-08-2024 Time 12.00 PM to 5.00 PM Flat No. 202, 203, 206 | Not known |

As per following Separate Auction Sales Chart Shops & Flats Ground floor+First Floor+Second Floor

| Sr.No. | Shop/Flat No. | B/Up Area | Super Built up Area | Reserve upset Price (in Lakh) | EMD Amount 10% |
|-----------------------|---------------|-----------|---------------------|-------------------------------|----------------|
| 1. | Shop No.GF-1 | 28.119 | 30.189 | 23.00 | 2,30,000/- |
| 2. | Shop No.GF-2 | 27.348 | 30.08 | 22.90 | 2,29,000/- |
| 3. | Shop No.GF-4 | 27.348 | 30.08 | 22.40 | 2,24,000/- |
| 4. | Shop No.GF-5 | 27.348 | 30.08 | 22.40 | 2,24,000/- |
| 5. | Shop No.GF-7 | 27.348 | 30.08 | 22.90 | 2,29,000/- |
| 6. | Shop No.GF-8 | 27.348 | 30.08 | 22.90 | 2,29,000/- |
| 7. | Shop No.GF-9 | 28.119 | 30.189 | 23.00 | 2,30,000/- |
| 8. | Flat No.101 | 73.247 | 91.558 | 27.45 | 2,74,500/- |
| 9. | Flat No.102 | 60.118 | 75.149 | 22.50 | 2,25,000/- |
| 10. | Flat No.104 | 73.790 | 92.463 | 27.70 | 2,77,000/- |
| 11. | Flat No.105 | 66.876 | 83.595 | 25.10 | 2,51,000/- |
| 12. | Flat No.107 | 79.810 | 92.262 | 27.70 | 2,77,000/- |
| 13. | Flat No.108 | 71.252 | 89.065 | 26.70 | 2,67,000/- |
| 14. | Flat No.201 | 73.247 | 91.558 | 26.80 | 2,68,000/- |
| 15. | Flat No.202 | 60.118 | 75.149 | 22.00 | 2,20,000/- |
| 16. | Flat No.203 | 71.244 | 89.055 | 25.70 | 2,57,000/- |
| 17. | Flat No.206 | 100.653 | 125.82 | 33.90 | 3,39,000/- |
| Total Super B/Up Area | | | 1116.448 | | |

Note: 1) Out of total participants in the auction, whose names are finalized, will have to pay 25% of the bid amount in cash/D.D. within 24 hours, 2) The remain ing 75% amount will have to be paid within 15 days 3) If the first Bidder does not pay 1/4 of the bid amount, the deposit of the First Bidder will be forfeited and No.2 Bidder will be given a chance. 4) If the Bidder is deposited 1/4 bid amount within 24 hours and the remaining 3/4 amount is not deposited within 15 days, 1/4 bid amount will be confiscated and No.2 Bidder will given a chance 5) The full authority of cancel and the postponement of the auction rests with the Authorized officer 6) The deposit of Bidder Nos. 1 & 2 will be retained and the deposit (earnest amount) of the others, will be returned on the spot 7) NIT NMC, Tax Electricity, water bill, registry expenses, the Buyer will have to pay 8) The original documents of the registry can be viewed in the bank before the auction. 9) Every Shops & Flats Auction Sale by Separate.

Shafi M. Sheikh
Assistant Manager & Authorised Officer
Mob. 8956413215

Place:Nagpur Date:15.07.2024

Classifieds

PROPERTY FOR SALE

READY 1/2/3 BHK Flats, Shops & Offices at Khamla, Omkar Nagar, Jaitala, Hajjaripahad, Gayatri Nagar, Untkhana, Dabha. Gandhi Builders-9175939907, 88888209012
0080083333-1

"IMPORTANT"

Whist care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Open mind. Close arguments. The Indian Express. For the Indian Intelligent.

#IndianIntelligent

The Indian EXPRESS
JOURNALISM OF COURAGE

Sometimes I'm blunt. But never pointless. The Indian Express. For the Indian Intelligent.

#IndianIntelligent

The Indian EXPRESS
JOURNALISM OF COURAGE

प्रपत्र अ
जाहीर घोषणा

(भासतीय नादारी व दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तीसाठी दिवाळखोरी निराकरण प्रक्रिया) नियम, 2016 मधील नियम 6 अंतर्गत)

ऑलमायटी अँड्वर्टायझिंग प्रायव्हेट लिमिटेडच्या घणंकन्यांनी लक्ष द्यावे

संबंधित तपशील

| | | |
|-----|---|---|
| 1. | कॉर्पोरेट देणेकऱ्याचे नाव | ऑलमायटी अँड्वर्टायझिंग प्रायव्हेट लिमिटेड |
| 2. | कॉर्पोरेट देणेकऱ्याच्या स्थापनेचा दिनांक | 06/03/2009 |
| 3. | ज्यांचे अंतर्गत कॉर्पोरेट देणेकरी नोंदणीकृत आहे त्या प्राधिकरणाचे नाव | आरओसी-दिल्ली |
| 4. | कॉर्पोरेट देणेकऱ्याचा कॉर्पोरेट ओळख क्र. / मर्यादित दायित्व ओळख क्र. | U74900DL2009PTC188244 |
| 5. | कॉर्पोरेट देणेकऱ्याच्या नोंदणीकृत व मुख्य कार्यालयाचा पत्ता | दुसरा मजला, ई-172, मस्जिद मोठ, ग्रेटर कैलाश II, दक्षिण दिल्ली, नवी दिल्ली -110048 |
| 6. | कॉर्पोरेट देणेकऱ्याच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक | 1 जुलै, 2024 (आयआरपी यांना 12 जुलै, 2024 रोजी आदेश प्राप्त झाला) |
| 7. | नादारी निराकरण प्रक्रिया समाप्त होण्याचा अंदाजे दिनांक | 28 डिसेंबर, 2024 (निराकरण प्रारंभ दिनांक 1 जुलै 2024 पासून 180 दिवसपर्यंत) |
| 8. | अंतरिम निराकरण व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव व नोंदणी क्रमांक | मानसी जे आर्या नोंदणी क्र. IBBI/IPA-002/IP-N00907/2019-2020/12939 एएफए वैधता: 03/12/2024 |
| 9. | अंतरिम निराकरण व्यावसायिकाचा बोर्डकडे नोंदणी असलेला पत्ता व ई-मेल | बी-182, सुरजमल विहार, पूर्व दिल्ली, सनातन धर्म मंदिराजवळ, दिल्ली-110092 ईमेल: pcsmansij@gmail.com |
| 10. | अंतरिम निराकरण व्यावसायिकाशी पत्रव्यवहार करण्यासाठी वापरण्याचा पत्ता व ईमेल | बी-182, सुरजमल विहार, पूर्व दिल्ली, सनातन धर्म मंदिराजवळ, दिल्ली-110092 ईमेल-cirpalmighty@gmail.com |
| 11. | दावे सादर करण्याचा शेवटचा दिनांक | 26 जुलै 2024 |
| 12. | अंतरिम निराकरण व्यावसायिकाने निश्चित केलेले अनुच्छेद 21 मधील उप-विभाग (6अ) च्या कलम (ब) अंतर्गत घेणेकऱ्यांचे वर्ग | दिनांकापर्यंत आयआरपी यांचेकडे उपलब्ध असलेल्या माहितीनुसार लागू नाही |
| 13. | एखाद्या वर्गातील घेणेकऱ्यांचे अधिकृत प्रतिनिधी म्हणून काम पाहणारे म्हणून ओळख असलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे) | दिनांकापर्यंत आयआरपी यांचेकडे उपलब्ध असलेल्या माहितीनुसार लागू नाही |
| 14. | (अ) संबंधित प्रपत्रे आणि (ब) अधिकृत प्रतिनिधींचे तपशील येथे उपलब्ध आहेत | https://www.ibbi.gov.in/home/downloads प्रत्यक्ष पत्ता: दिनांकापर्यंत आयआरपी यांचेकडे उपलब्ध असलेल्या माहितीनुसार लागू नाही |

याद्वारे सूचित करण्यात येते की राष्ट्रीय कंपनी विधी न्यायाधिकरणांनी दि. 1 जुलै, 2024 रोजी ऑलमायटी अँड्वर्टायझिंग प्रायव्हेट लिमिटेडच्या कॉर्पोरेट निराकरणप्रक्रिया सुरु करण्याचे आदेश दिले आहेत (आदेश 12 जुलै, 2024 रोजी प्राप्त झाला).

याद्वारे ऑलमायटी अँड्वर्टायझिंग प्रायव्हेट लिमिटेडच्या घेणेकऱ्यांना आवाहन करण्यात येते की त्यांनी दि. 26 जुलै, 2024 पर्यंतपुरव्यांसह आपले दावे प्रवेशिका क्र. 10 वर नमूद पत्त्यावर अंतरिम निराकरण व्यावसायिकाकडे सादर करावेत. वित्तीय घेणेकऱ्यांनी पुरव्यांसह आपले दावे केवळ इलेक्ट्रॉनिक पद्धतीने सादर करावेत. इतर सर्व घेणेकऱ्यांनी पुरव्यांसह आपले दावे टपालाने किंवा इलेक्ट्रॉनिक पद्धतीने सादर करावेत.

प्रवेशिका क्र. 12 मध्ये दिल्यानुसार एखाद्या वर्गातील वित्तीय घेणेकऱ्यांनी प्रपत्र सीए मध्ये त्या वर्गाचे अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी प्रवेशिका क्र. 13 वर दिलेल्या तीन निराकरण व्यावसायिकांपैकी अधिकृत प्रतिनिधी म्हणून आपली निवड दर्शवावी. दावे प्राप्त झाल्यानंतर सदर तरतुदीवर विचार करण्यात येईल.

खोटे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड आकारण्यात येईल.

स्वा/-मानसी जे आर्या

दिनांक: 14.07.2024

ठिकाण: नवी दिल्ली

ऑलमायटी अँड्वर्टायझिंग प्रायव्हेट लिमिटेडचे अंतरिम ठरव व्यावसायिक

नोंदणी क्र.: IBBI/IPA-002/IP-N00907/2019-2020/12939

Mansij Arya
 Insolvency Professional
 Reg. No. IBBI/IPA-002/IP-N00907/2019-20/12939
 Reg. Add.: B-182, Surajmal Vihar, Delhi-110092
 Mail: pcsmansij@gmail.com

नोव्ह्याक जोकोविचवर सरळ तीन सेटमध्ये मात; सलग दुसरे जेतेपद



एपी, लंडन

स्पेनच्या कार्लोस अल्कराझने रिव्हारी लढवण्या प्रतिस्पर्धी नोव्ह्याक जोकोविचचे आव्हान ६-२, ६-२, ७-६ (७-५) असे परतवून लावत सलग दुसऱ्या वर्षी विम्बल्डन टेनिस स्पर्धेत पुरुष एकेरीचे विजेतेपद पटकावले. वयाच्या २१व्या वर्षीच विम्बल्डनची दोन आणि कारकीर्दीतले चौथे ग्रँडस्लॅम विजेतेपद पटकावण्याची कामगिरी अल्कराझने केली. ऑल इंग्लंड क्लबच्या ग्रास कोर्टवरची वंदाची अंतिम लढत गतवर्षीच्या सामन्यासारखीच होती. फरक इतकाच होता की गतवर्षी अल्कराझला पाच सेट आणि चार तासांहून अधिक काळ झुंजावे लागले. या वेळी अल्कराझने सलग तीन सेटमध्ये २ तास २७ मिनिटांत विजेतेपद पटकावले.

अल्कराझची कामगिरी...

- वयाच्या २२ वर्षांच्या आत विम्बल्डन दोन वेळा जिंकण्याच्या बियॉर्न बोर्ग, बोरिस बेकरच्या कामगिरीशी बरोबरी
- एकाच वर्षात फ्रेंच आणि विम्बल्डन स्पर्धा जिंकणारा सहावा खेळाडू, यापूर्वी रॉड लेव्हर, बियॉर्न बोर्ग, रॉजर फेडरर, रॅपेल नदाल आणि नोव्ह्याक जोकोविच
- वयाच्या २१व्या वर्षीच चार ग्रँड स्लॅम विजेतीपदे. (२०२२ अमेरिकन, २०२३ विम्बल्डन, २०२४ फ्रेंच आणि विलम्बल्डन)



विम्बल्डनचे विजेतेपद हे माझे स्वप्न होते. वयाच्या २१व्या वर्षीच एका मुलाखतीत मी हे सांगितले होते. सलग दुसऱ्यांदा विम्बल्डन जेतेपद पटकावले असले तरीही हे स्वप्न कायम राहणार आहे. - कार्लोस अल्कराझ.

पहिल्या दोनही सेटमध्ये माझा खेळ झाला नाही. पण, म्हणून अल्कराझच्या खेळाचे महत्त्व कमी होत नाही. मी लढत लांबविण्याचा खूप प्रयत्न केला. पण, ही लढत अल्कराझचीच होती. - नोव्ह्याक जोकोविच.

वेल्सच्या युवराज्ञीसह अनेक दिग्गजांची उपस्थिती

● वेल्सची युवराज्ञी आणि युवराज विल्यमची पत्नी केट मिडलटन यांची उपस्थिती अंतिम सामन्याचे आकर्षण ठरली. मार्चमध्ये कर्करोगाचे निदान झाल्यानंतर केवळ दुसऱ्यांदा युवराज्ञी केट एखाद्या सार्वजनिक सोहळ्यासाठी उपस्थित होत्या.



- अल्कराझ आणि जोकोविच यांच्यातील अंतिम लढत सुरु होण्यापूर्वीच त्या सेंटर कोर्टवर दाखल झाल्या. त्यांच्या सोबत त्यांची मुलगी शार्लोट अँड्रिया उपस्थित होती. याखेरीज अनेक दिग्गज सेंटर कोर्टवर अंतिम लढतीसाठी उपस्थित होते.
- यामध्ये माजी अमेरिकन विजेती एमा रॅड्कानू, अभिनेता टॉम क्रूझ, बेनेडिक्ट कॅंबरबॅच यांचा समावेश होता. मात्र, युवराज विल्यम यांची अनुपस्थिती जाणवत होती.
- युवराज विम्बल्डनच्या अंतिम सामन्यास नेहमी उपस्थित राहतात. पण, या वेळी ते स्पेन विरुद्ध इंग्लंड दरम्यान होणाऱ्या युरो फुटबॉल स्पर्धेच्या अंतिम सामन्यासाठी जर्मनीला गेले आहेत. ते इंग्लिश फुटबॉलचे अध्यक्षही आहेत.

आघाडी घेतली. दहाव्या गेमला आपल्या सर्विसवर अल्कराझने ४०-० अशी आघाडी देखिल घेतली होती. मात्र, या वेळी विजेतेपदाच्या दडपणाचा तो सामना करू शकला नाही. जोकोविचने तीन मॅच पॉइंट वाचवत अल्कराझची सर्विस भेदत पुन्हा एकदा सेट ५-५ असा बरोबरीत आणला. त्यानंतर दोघांनी आपापल्या सर्विस राखल्याने सेट टायब्रेकरमध्ये गेला. अल्कराझने आपल्या ताकदवान फटकांनी वर्चस्व राखत टायब्रेक ७-४ असा जिंकून विजेतेपदावर शिकामोर्तब केले.

तिसऱ्या सेटमध्ये ४०-० अशा निर्णायक आघाडीविषयी बोलताना अल्कराझ म्हणाला, "जोकोविच लढवण्या आहेत. तो पुन्हा पुन्हा संधी निर्माण करणार हे माहित होते. त्यामुळे सर्विसवर गुण मिळविण्याचा प्रयत्न केला. पण, ते शक्य झाले नाही. त्या वेळी शांत राहण्याचा आणि सकारात्मक खेळ करण्यावर टाम राहिलो. सर्वोत्तम टेनिस खेळण्याचा प्रयत्न केला."

जाणे हा मी सन्मान समजतो असे सांगून अल्कराझने आता युरो फुटबॉलची अंतिम लढत बघण्याचा आनंद घेणार आहे. हा सामना खूप चुरशीचा होईल, असे सांगितले.

कबड्डी दिन, निवडणुकीच्या गर्दीत आजपासून राज्य स्पर्धा

लोकसत्ता क्रीडा प्रतिनिधी

पुणे : कबड्डी दिनाची लगवग, राज्य कबड्डी संघटनेच्या चौवार्षिक निवडणुकीतील पडद्यामागच्या चढाई अशा व्यग्र कार्यक्रमातून होणारी ७१वी राज्य अजिंक्यपद कबड्डी स्पर्धा वेळेत पूर्ण करण्यासाठी आयोजक, संघटकापासून पंचांना वेळेचे बंधन पाळवे लागणार आहे. सहा दिवस चालणाऱ्या राज्य अजिंक्यपद कबड्डी स्पर्धेतील पहिले तीन दिवस पुरुषांची आणि नंतरचे तीन दिवस महिलांची स्पर्धा होणार आहे. म्हाळुंगे बालेवाडी येथील श्री शिवछत्रपती क्रीडा संकुलातील बॅंडमिंटन हॉल या सगळ्यासाठी सज्ज आहे. यातील फक्त निवडणूक २१ जुलै रोजी मुंबईत पार पडणार आहेत. अर्ज माग घेण्यासाठी १६ जुलै अंतिम मुदत असून, एक दिवस आधीच पुण्यात राज्य स्पर्धेला सुरुवात होणार असल्यामुळे

निवडणुकीच्या पडद्यामागील चढाया पुण्यातच केल्या जाणार यात शंका नाही. चरिष्ठ गटाची ही स्पर्धा प्रथमच ३१ संधांत पार पडणार आहेत. यामध्ये पुरुष विभागात सर्व ३१ संघ आले असून, महिलांत लातूरचा संघ सहभागी होणार नाही. एकूण सहा दिवसांत १०२ पंच (पुरुष आणि महिला प्रत्येकी ५१) १२० सामने घेऊन स्पर्धा पूर्ण करणार आहेत. स्पर्धेसाठी सहा क्रीडांगणे आखण्यात आली असून, यात पहिल्या दिवशी कबड्डी दिनाचा कार्यक्रमही होणार असल्यामुळे सामन्यांना दुपारी ३ वाजताच सुरुवात होईल. पहिल्या दिवशी चार सत्रात २० सामने खेळविण्यात येतील. त्यानंतर दुसऱ्या दिवशी पाच सत्रात २५ सामने पूर्ण करून तिसऱ्या दिवशी पुरुषांचे उपउपांत्यपूर्व आणि उपांत्यपूर्व फेरीचे १२ तसेच, महिलांचे १८ सामने खेळविले जातील. चौथ्या दिवशी महिलांचे २७

- स्पर्धेची गटवारी खालीलप्रमाणे (पुरुष विभाग)**
- 'अ' गट : १) मुंबई शहर पश्चिम २) पालघर ३) औरंगाबाद.
 - 'ब' गट : १) अहमदनगर २) रायगड ३) सोलापूर ४) ठाणे.
 - 'क' गट : १) मुंबई उपनगर पूर्व २) परभणी ३) उस्मानाबाद ४) पिंपरी चिंचवड.
 - 'ड' गट : १) नांदेड २) लातूर ३) बीड ४) पुणे शहर.
 - 'इ' गट : १) रत्नागिरी २) नंदुरबार ३) जळगाव ४) नाशिक.
 - 'फ' गट : १) धुळे २) ठाणे ग्रामीण ३) सिंधुदुर्ग ४) मुंबई उपनगर पश्चिम.
 - 'ग' गट : १) नाशिक शहर २) पुणे ग्रामीण ३) हिंगोली ४) मुंबई शहर पूर्व.
 - 'ह' गट : १) सांगली २) कोल्हापूर ३) सातारा ४) जालना.

भारतीय संघ वरचढच

अखेरच्या सामन्यात झिम्बाब्वेवर ४२ धावांनी मात



हारे: संजू संमसनच्या (४५ चेंडूंत ५८ धावा) अर्धशतकी खेळीनंतर मुकेश कुमारच्या (२२ धावांत ४ बळी) भेदक मान्याच्या जोरावर भारताने झिम्बाब्वेविरुद्ध पाचव्या आणि अखेरच्या ट्वेंटी-२० सामन्यात ४२ धावांनी विजय मिळवला व पाच सामन्यांच्या मालिकेत ४-२ अशी सरशी साधली.

भारताने दिलेल्या १६६ धावांच्या आव्हानाचा पाटलाग करता झिम्बाब्वेची सुरुवात चांगली झाली नाही. त्यांची अवस्था २ बाद १५ अशी बिकट होती. यानंतर तद्विधानासो मरुमणि (२७) व डिअॉन मार्यस (३४) यांनी संधाचा डाव सावरला. त्यांनी धावसंख्येत भर घालताना काही आक्रमक फटकेही मारले. वॉशिंग्टन सुंदरने मरुमणिला बाद करीत ही भागीदारी मोडीत काढली. मग, ठरावीक अंतराने संधाचे गडी बाद होत राहिले व संध ७ बाद ९४ अशा स्थितीत पोहोचला. फराझ अक्रमने (२७) काही आक्रमक फटके मारले. मात्र, त्याचा फायदा संधाला झाला नाही व

झिम्बाब्वेचा संघ १२५ धावांवर आटोपला. मुकेशला शिवम दुबे (२/२५), सुंदर (१/७), अभिषेक शर्मा (१/२०) यांनी चांगली साथ दिली. त्यापूर्वी, प्रथम फलंदाजीस उतरलेल्या भारताची सुरुवातही काही खास नव्हती. सलामीवीर यशस्वी जैस्वालने (१२) दोन षटकार झळकावत सर्वांचे लक्ष वेधले. मात्र, सिकंदर रझाने (१/३७) त्याला बाद केले. कर्णधार शुभमन गिल (१३) व अभिषेक शर्मा (१४) यांनीही फार काही करता न आल्याने संधाची अवस्था ३ बाद ४० अशी झाली होती. यानंतर संमसन व रियान पराग (२२) यांनी संधाचा डाव सावरला. दोघांनीही चौथ्या गड्यासाठी ६५ धावांची निर्णायक भागीदारी रचत संधाला सुस्थितीत पोहोचवले. हे दोघेही माघारी परतल्यानंतर शिवम दुबे (२६) व रिकू सिंह (११) यांनी संधाला २० षटकांत ६ बाद १६७ धावसंख्येपर्यंत पोहोचवले. झिम्बाब्वेकडून ब्लेसिंग मुझरबानीने (२/१९) चांगली गोलंदाजी केली.

गायकवाड यांच्या उपचारासाठी 'बीसीसीआय'कडून एक कोटीची

मुंबई : भारतीय क्रिकेट नियामक मंडळाने (बीसीसीआय) लंडनमध्ये कर्करोगावर उपचार घेत असलेले माजी क्रिकेटपटू आणि प्रशिक्षक अंशुमन गायकवाड यांना एक कोटी रुपये देण्याचा निर्णय घेतला आहे. माजी कर्णधार कपिल देव आणि संधीप पाटील यांनी केलेल्या भावनात्मक आवाहानंतर 'बीसीसीआय'कडून हा निर्णय घेण्यात आला आहे. कपिल देव पाटील यांनी गायकवाड यांना मदत करण्याची विनंती केली होती. 'सचिव जय शहा यांनी भारतीय

क्रिकेट नियामक मंडळाला (बीसीसीआय) गायकवाड यांना उपचार घेत असलेल्या माजी क्रिकेटपटू अंशुमन गायकवाड यांना एक कोटी रुपये देण्याचे निर्देश दिले आहेत. असे 'बीसीसीआय'च्या शिर्षपदेने आपल्या निवेदनात म्हटले आहे. भारताचे माजी कर्णधार कडीके गायकवाड यांचे चिरंजीव अंशुमन गायकवाड लंडनच्या क्रिक्स महाविद्यालय रुग्णालयात संधाच्या कर्करोगावर उपचार घेत आहेत.

उरुवे संधाला तिसरे स्थान

शार्लोट (अमेरिका) : उरुवेने कोपा अमेरिका फुटबॉल स्पर्धेत कॅनडाचे आव्हान शूटआऊटमध्ये ४-३ असे परतवून लावत तिसरे स्थान मिळवले. भरपाई वेळेत बरोबरी आणि अखेरची पेनल्टी मारणाऱ्या लुईस सुआरेझची कामगिरी संधासाठी निर्णायक ठरली. आजून्ही पहिल्यासारखा ऊर्जेने खेळण्याची कुवत असल्याचे दाखवून देणाऱ्या सुआरेझचा भरपाई वेळीतील गोलने उरुवेने सामन्यात २-२ अशी

बरोबरी साधली. त्यानंतर शूटआऊटमध्ये गोलरक्षक सर्जिओ रोशेटने इस्माईल कोनेची कमकुवत किक अडवली. त्यानंतर पाचव्या प्रयत्नात अल्फोन्सो डॅव्हिसची किक क्रॉसबारला धडकली आणि उरुवेच्या विजयावर शिकामोर्तब झाले. शूटआऊटमध्ये फेडरिको व्हॅल्डे, रॉड्रिगो बेंटनकूर, जॉर्जियन डी आरसाएटा आणि सुआरेझ यांनी शूटआऊटमध्ये आपले लक्ष्य अचूक साधले.

हे दूध आहे ऑल-राउंडर
किचन बनतं स्वादाचं घर

अमूल अमल दध

| प्रप्र अ | |
|--|--|
| जाहीर घोषणा | |
| (भारतीय नादरी व दिवाळखोरी मंडळ (काँपीट व्हाँल्लोरी दिवाळखोरी निवकरण प्रक्रिया) निवम, 2016 मधील निवम 6 अंतर्गत) | |
| ऑलमायटी अँडवर्टायझिंग प्रायव्हेट लिमिटेडच्या घेणेकऱ्यांनी लक्ष द्यावे | |
| संबंधित तथ्यांतील | |
| 1. काँपीट घेणेकऱ्याचे नाव | ऑलमायटी अँडवर्टायझिंग प्रायव्हेट लिमिटेड |
| 2. काँपीट घेणेकऱ्याच्या स्थानाचे दिनांक | 06/03/2009 |
| 3. ज्येचे अंतर्गत काँपीट घेणेकऱी नोंदणीकृत आहे त्या प्राधिकरणाचे नाव | आरओसी-दिष्टी |
| 4. काँपीट घेणेकऱ्याचा काँपीट ओव्ळ क्र. / मर्यादित दायित्व ओव्ळ क्र. | U74900DL2009PTC188244 |
| 5. काँपीट घेणेकऱ्याच्या नोंदणीकृत व मुखे कार्यालयाचा पत्ता | दुसरा मजला, ई-172, मस्जीद मोड, 224 दक्षिण दिष्टी, नवी दिष्टी -110048 |
| 6. काँपीट घेणेकऱ्याच्या संधांतल दिवाळखोरी सुरु होण्याचा दिनांक | 1 जुलै, 2024 (आवआरपी वॉन 12 जुलै, 2024 नेजी अदरेज प्राप्त झाला) |
| 7. नादरी निवकरण प्रक्रिया समान होण्याचा अंदाजे दिनांक | 28 डिसेंबर, 2024 (निवकरण प्रारंभ दिनांक 1 जुलै 2024 पासून 180 दिवसांत) |
| 8. अंतर्गत निवकरण व्यावसायिक म्हणून काम करणाऱ्या दिवाळखोरी व्यावसायिकांची नावे व नोंदणी क्रमांक | मर्यादीत जे आरपी नोंदणी क्र. IBBI/PA-002/PA-N00907/2019-2020/12939 एएमए घेवतात: 03/12/2024 ईमेल: pcsmansj@gmail.com |
| 9. अंतर्गत निवकरण व्यावसायिकांचा कोर्डाकडे नोंदणी असलेला पत्ता व ई-मेल | बी-182, सुरवमन विहार, पूर्व दिष्टी, सनातन धर्म मंदिरजवळ, दिष्टी-110092 ईमेल: cirpalmighty@gmail.com |
| 10. अंतर्गत निवकरण व्यावसायिकांची पत्रव्यवहार करणाऱ्याची वापरवनाचा पत्ता व ई-मेल | बी-182, सुरवमन विहार, पूर्व दिष्टी, सनातन धर्म मंदिरजवळ, दिष्टी-110092 ईमेल: cirpalmighty@gmail.com |
| 11. दवे सार कऱ्याचा शेवटचा दिनांक | 26 जुलै 2024 |
| 12. अंतर्गत निवकरण व्यावसायिकने निर्जित केलेले अनुच्छेद 21 मधील उप-विधाम (69) च्या कऱ्या (ब) अंतर्गत घेणेकऱ्याचे धर्म | दिनांकपरत आरआरपी वॉचेकडे उलतव्य असलेल्या माहितीनुसार लागू नाही |
| 13. एखादा वगतील घेणेकऱ्याचे अंतिमक प्रतिनिधी म्हणून काम पाहणारी म्हणून नोंदव्य असलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वगतीसाठी तीन नावे) | दिनांकपरत आरआरपी वॉचेकडे उलतव्य असलेल्या माहितीनुसार लागू नाही |
| 14. (अ) संबधित प्रारंभ झाले (ब) अधिकृत प्रतिनिधीचे तशील येथे उलतव्य आहेत | https://www.ibbi.gov.in/home/downloads प्रत्यक्ष पत्ता: दिनांकपरत आरआरपी वॉचेकडे उलतव्य असलेल्या माहितीनुसार लागू नाही |

यादरे सुधित करणात येते की गटवी कंपनी विधी न्यायाधिकाऱ्यांनी दि. 1 जुलै, 2024 नेजी ऑलमायटी अँडवर्टायझिंग प्रायव्हेट लिमिटेडच्या घेणेकऱ्यांनी काँपीट निवकरणाच्या सुरु करणाऱ्या अदरेज दिले आहेत (अदरेज 12 जुलै, 2024 नेजी प्राप्त झाला).

यादरे ऑलमायटी अँडवर्टायझिंग प्रायव्हेट लिमिटेड च्या घेणेकऱ्यांना आवहान करणात येते की त्यांनी दि. 26 जुलै, 2024 पर्यंतव्यास आरपी दवे प्रवेशिका क्र. 10 वर नमुद पत्तावर अंतर्गत निवकरण व्यावसायिकाकडे सार करवत. वितवी घेणेकऱ्यांनी पुऱ्यासत आरपी दवे केवळ इलेक्ट्रॉनिक पद्धतीने सार करवत. इतर सर्व घेणेकऱ्यांनी पुऱ्यासत आरपी दवे त्यातने कित्त इलेक्ट्रॉनिक पद्धतीने सार करवत. प्रवेशिका क्र. 12 मध्ये दिव्यानुसार एखादा वगतील वितवी घेणेकऱ्यांनी प्रप्र सौर मध्ये त्या वगती अधिकृत प्रतिनिधी म्हणून काम करणाऱ्याद्री प्रवेशिका क्र. 13 वर दिलेल्या तीत निवकरण व्यावसायिकाकडे अधिकृत प्रतिनिधी म्हणून आपली निवड दवेवावी. दवे प्राप्त झाल्यानंतर सार तसुदुवर विचार करणात येईल. सारटे कित्ता दिष्टीमूल करणाऱे दवे सार केल्यास दंड आकायपत येईल.

दिवनांक: 14.07.2024
दिवाळ: नवी दिष्टी

व्हा/मर्यादी जे आरपी नोंदणी क्र.: IBBI/PA-002/PA-N00907/2019-2020/12939

MARUTI SUZUKI ARENA

मानदावरची बंधने दूर कर

डीएम सिरीजच्या सहाय्याने

तुमचे स्वप्न आजच प्रत्यक्षात आणा.

@ ₹4.99L* वर कोणतीही डीएम सिरीज एडिशन खरेदी करा

वर्धित सुरक्षितता

- रिडर्स पार्किंग कॅमेरा डिस्क्रेटसाहित
- खुबवा एअरवॉश
- सुरक्षा वायव्या
- +10 अन्य सुरक्षितता वैशिष्ट्ये

वर्धित मनोरंजन

- इन्फोटेनमेंट सिस्टम
- स्पीकर
- +10 इतर अक्सरीज

अधिक माहितीसाठी स्कॅन करा

S.PRESSO CELERIO ALTO (K10)

E-BOOK TODAY AT WWW.MARUTISUZUKI.COM OR VISIT YOUR NEAREST MARUTI SUZUKI DEALERSHIP.

AUTHORISED DEALERS: NAGPUR: ARUN MOTORS (KHAMLA SQUARE) 7410028880; ARYA CARS (BHANDARA ROAD) 9850555150. (GREAT NAG ROAD) 7030906298. (GONDIA) 8888859489. (GADCHIROLI) 8888859411; SEVA AUTOMOTIVE (AMRAVATI ROAD) 7722067777, 9881741003. (WARDHA) 7720009444; AUTOMOTIVE MANUFACTURERS (KAMPTEE ROAD) 1800210021, 7507521555. (BHANDARA) 18002100021, 9673004294; **AMRAVATI:** ASPA BANDSONS 9021660066. (WASHIM) 9822475499; **YAWATMAL:** HIMALAYA CARS (DARWHA ROAD) 07232-249990/91, 8888249991, PUSAD (YAWATMAL ROAD):9607598999; **CHANDRAPUR:** TRISTRAR CARS: 9923916612. (BRAHMAMPUR). 0168556655; **KHANDELVAL AUTOWHEELS (AKOLA),** 9420107090; (MURTIZAPUR)7798355310. (AKOT) 9767892556.

*Terms and conditions apply. Offer valid for select models/ variants and in select states only. Accessories and features shown may not be part of standard equipment and may vary from variant to variant. Images used are for illustration purpose only. Appearance of black shade on glass is due to lighting effect. Maruti Suzuki reserves the right to withdraw the offers at any point in time without any advance notice.